

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO.539/2022

OmaramBanjara

Applicant

Versus

State of Rajasthan & Ors.

Respondent

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NISHANT AWANA (ADVCOATE)
COUNSEL FOR THE RESPONDENT
RAJASTHAN STATE POLLUTION CONTROL BOARD

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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ORIGINAL APPLICATION NO.539/2022

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Respondents

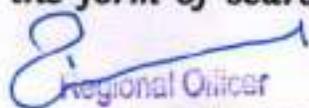
**REPLY ON BEHALF OF RAJASTHAN STATE POLLUTION
CONTROL BOARD I.E. RESPONDENT NO. 3 IN COMPLIANCE OF
HON'BLE TRIBUNAL ORDER DATED 06.12.2022.**

MAY IT PLEASE THIS HON'BLE TRIBUNAL:

The humble answering-respondent most respectfully submit the action taken report as under:-

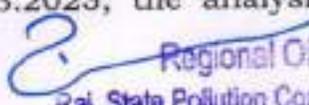
1. That the Hon'ble Tribunal by order dated 06.12.2022 has directed inter-alia as follows:-

"3. In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Rajasthan through Chief Secretary, Government of Rajasthan, (2) Principal Secretary, Department of Industries, Government of Rajasthan, (3) State PCB, (4) District Collector, Pali and (5) the Project Proponent- M/s Nayara Energy Company Ltd., who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application. Respondent no. 3 is already appearing before this Tribunal through counsel. Notices be issued to respondents No. 1, 2, 4 and 5 requiring them to file their reply/response within two months at judicialngt@gov.in preferably in the form of searchable


Regional Officer
Raj. State Pollution Control Board, Pali

PDF/OCR Supported PDF and not in the form of Image PDF. Reply by respondent no. 3 be also filed within two month as directed above."

2. That the State Board has issued Consent to Establish to respondent no.5 for storage of Ethanol, HSD, MS and Slop vide letter dated 10.06.2020 having validity upto 31.10.2024. The copy of the CTE letter dated 10.06.2020 is annexed herewith and marked as **Annexure-R-3/1**. Further, Consent to Operate was issued vide letter dated 09.02.2022 having validity upto 30.09.2026. The copy of the CTO letter dated 09.02.2022 is annexed herewith and marked as **Annexure-R-3/2**.
3. That the State Board has issued Consent to Establish to respondent no. 5 for installing fire-fighting engine (03 nos.) vide letter dated 23.03.2022. The copy of the CTE letter dated 23.03.2022 is annexed herewith and marked as **Annexure-R-3/3**. Further, the State Board has issued Consent to Operate vide letter dated 29.06.2022. The copy of CTO letter dated 29.06.2022 is annexed herewith and marked as **Annexure-R-3/4**.
4. That the State Board has issued authorization vide letter dated 29.06.2022 under HWMR, 2016 for Oil Filter (32 No./Annum), Oily Sludge (02 Kg/Annum) Sludge and filters contaminated with oil (20.00 MT in 5 Years), contaminated cotton rags or other cleaning materials (300 KG/Annum) and Used or Spent oil (1000 Litres/Annum). The copy of authorization letter dated 29.06.2022 is annexed herewith and marked as **Annexure-R-3/5**.
5. That the officials of the State Board along with members of Joint Committee had inspected the unit on 17.03.2023, during the course of inspection the unit was found compliant of consent conditions. The detailed inspection report is annexed herewith and marked as **Annexure-R-3/6**.
6. That the officials of the State Board had also conducted Ambient Air Quality Monitoring and Noise Monitoring on 17.03.2023, the analysis


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results are within the prescribed limits. The copy of the analysis results is annexed herewith and marked as **Annexure-R-3/7**.

Prayer

It is, therefore, most humbly prayed that in view of submission mentioned herein above thereplyon behalf of RSPCB may kindly be taken on record and the original application be dismissed.



Regional Officer
Raj. State Pollution Control Board, Pal

HUMBLE RESPONDENT
THROUGH HIS COUNSELS



(Nishant Awana)

ADVOCATE

156
Help Office (HDF)Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302

Phone: 0141-5159600, 5159695 Fax: 0141-5159697



Registered

File No : F(HDF)/Pali(Pali)/2(1)/2020-2021/1182-1184

Order No: 2020-2021/HDF/3082

Dispatch Date: 10/06/2020

Unit Id : 100787

M/s NAYARA ENERGY LIMITED

NAYARA ENERGY LIMITED, 5TH FLOOR, JET
AIRWAYS GODREJ BKC, PLOT NO C-68, G BLOCK,
BANDRA KURLA COMPLEX, BANDRA EAST, MUMBAI
Tehsil:MUMBAI
District:MUMBAI

Sub: Consent to Establish under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 26/08/2019 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981. (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder, is hereby granted for your **Storage of petroleum product plant** situated / proposed at **ROHAT SAWAIPURA Tehsil:Rohat District:Pali**, Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from **26/11/2019** to **31/10/2024** or **date of Commencement of production / commissioning of the project or activities whichever is earlier**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity / Capacity
Ethanol	Activity	460.00 KL
HSD	Activity	35,160.00 KL
MS	Activity	12,710.00 KL
Slop	Service	10.00 KL

Validity unknown

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Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302

Phone: 0141-5159600, 5159695 Fax: 0141-5159697

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File No : F(HDF)/Pali(Pali)/2(1)/2020-2021/1182-1184

Order No : 2020-2021/HDF/3082

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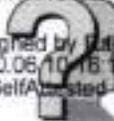
Unit Id : 100787

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.
- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.
- 5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	3.500	Nil.	3.500 To be treated in STP and to be used in plantation and horticulture
Trade Effluent	2.000	Nil.	2.000 Plantation

- 6 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

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Unit Id : 100787

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set (1 no.)(250KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
DG Sets (2 nos.)(750KVA EACH)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed by the Board as notified under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

Parameters	Standards
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Total Suspended Solids	Not to exceed 50 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

8 That this consent to establish is being issued only for the total storage of 48340 KL of petroleum products (HSD, Slop, MS & Ethanol) as per condition no. 2 and shall not be treated for processing/ storage of any other petroleum products.

9 That this consent to establish is being issued upon the khasra no duly converted for industrial use by SDM Rohat Distt. Pali- Khasra no. 279/32, 276, 276(1), 276(2), 273/19, 272, 279/27, 278/1, 279/16, 279/4, 279/23, 273/17, 277, 273/4, 277/1 dated 19/08/2016 and khasra no. 278/2 dated 26/08/2016 of land conversion.

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**Rajasthan State Pollution Control Board**
4, Institutional Area, Jhalana Doongari, Jaipur-302

Phone: 0141-5159600, 5159695 Fax: 0141-5159697

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File No : F(HDF)/Pali(Pali)/2(1)/2020-2021/1182-1184

Order No : 2020-2021/HDF/3082

Dispatch Date: 10/06/2020

Unit Id : 100787

- 10 That total water requirement is 12 KLD (for domestic use-5 KLD, Fire fighting-2 KLD & Plantation-5 KLD) and same shall be obtained from ground water.
- 11 That the industry shall provide sewage treatment plant (STP) of adequate capacity so as to treat the entire domestic waste water (3.5 KLD) up to the norms for inland surface water standards at condition no 6.
- 12 That entire STP treated domestic waste water shall be used for plantation/gardening within the premises and no waste water shall be discharged outside the premises.
- 13 That the industry shall provide flow meters on sources/intake of fresh water, waste water generation and on the inlet and outlet of STP to measure the quantity of daily water consumption and treated waste water reused and daily records of same shall be maintained and submitted to the Board.
- 14 That industry shall not abstract ground water without prior NOC/ Permission from CGWA before commissioning of plant.
- 15 That no process effluent will be generated. The effluent generated from the floor washing and mock drill will be suitably treated in Oil Water Separator installed at unit & shall be used for plantation/Horticulture.
- 16 That all possible efforts shall be made for minimization of use of fresh water and use of treated waste water for gainful use within premises.
- 17 That no treated/untreated waste water (domestic/trade) shall be discharge out side the premises & complete zero liquid discharge status shall be maintained.
- 18 That the unit shall provide acoustic enclosure and stack of adequate height with D.G. Sets of 02x750 KVA Each, 01x250 KVA.
- 19 That unit shall use cleaner fuel in D.G. Set/ fire fighting engines etc. i.e. having low sulphur content.
- 20 That additional source of Air/Water pollution shall not be installed without prior consent to establish from the State Board.
- 21 That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.09.2006 for taking up any such activity which attracts Environmental clearance under EIA Notification dated 14.09.2006 in future.
- 22 That unit shall submit PESO license within a period of one month.
- 23 That the unit shall operate with the valid policy under PLI Act, 1991.
- 24 That the unit shall comply with the provisions of manufacture, storage and import of hazardous Chemical Rules 1989.
- 25 That industry shall comply with the provisions of Hazardous & others Waste (Management, & Transboundary Movement) Rules, 2016.

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File No : F(HDF)/Pali(Pali)/2(1)/2020-2021/1182-1184

Order No : 2020-2021/HDF/3082

Dispatch Date: 10/06/2020

Unit Id : 100787

- 26 That unit shall provide of greenbelt cover by 33% of total land area.
- 27 That capital investment as per the C.A. certificate submitted by the unit is Rs. 200 Cr.
- 28 That the unit shall install adequately designed rain water harvesting structure for recharge of ground water in and around the area.
- 29 That the industry shall not use petcoke/furnace oil in any process/service/utility in compliance to the order dated 24/10/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.
- 30 That the industry shall submit half yearly compliance report of all the above conditions to the State Board.
- 31 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the Water Act and Air Act.
- 32 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 33 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

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Phone: 0141-5159600, 5159695 Fax: 0141-5159697

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File No : F(HDF)/Pali(Pali)/2(1)/2020-2021/1182-1184

Order No : 2020-2021/HDF/3082

Unit Id : 100787

Dispatch Date: 10/06/2020

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[HDF]

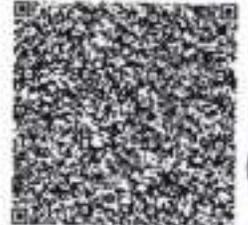
(A) Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Pali to ensure the compliance.
- 2 Master File.

Group Incharge[HDF]

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Rajasthan State Pollution Control Board
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Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(HSW)/Pali(Pali)/6811(1)/2021-2022/6512-6514

Order No : 2021-2022/HDF/8884

Date: Feb 9 2022 2:55PM

Unit Id : 100787

M/s NAYARA ENERGY LIMITED

NAYARA ENERGY LIMITED, 5TH FLOOR, JET AIRWAYS
GODREJ BKC, PLOT NO C-68, G BLOCK, BANDRA KURLA
COMPLEX, BANDRA EAST, MUMBAI Tehsil:MUMBAI
District:MUMBAI

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 21/10/2021 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your **Storage of petroleum product plant** situated at **ROHAT SAWAIPURA Tehsil:Rohat District:Pali**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **21/10/2021** to **30/09/2026**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Ethanol	Activity	350.00 KL.
HSD	Activity	21,090.00 KL.
MS	Activity	7,640.00 KL.
Slop	Service	10.00 KL.

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

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 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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File No : F(HSW)/Pali(Pali)/6811(1)/2021-2022/6512-6514

Order No : 2021-2022/HDF/8884

Date: Feb 9 2022 2:55PM

Unit Id : 100787

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	3.500	NIL	3.500 To be treated in STP and to be used in plantation and horticulture
Trade Effluent	2.000	NIL	2.000 Reuse in Process

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set (1 nos.)(250KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
DG Set (2 nos.)(750KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

- 6 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

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Unit Id : 100787

Parameters	Standards
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Total Suspended Solids	Not to exceed 50 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 7 That this consent to operate is Valid only for the total storage of 29090 KL of petroleum products (HSD, Slop, MS & Ethanol) as per condition no. 2 and shall not be treated for processing/ storage of any other petroleum products.
- 8 That total water requirement is 12 KLD (for domestic use-5 KLD, Industrial-2 KLD & Plantation/others-5 KLD) and same shall be obtained from ground water.
- 9 That the industry shall maintain sewage treatment plant (STP) of adequate capacity so as to treat the entire domestic waste water (3.5 KLD) up to the norms for inland surface water standards at condition no 6.
- 10 That entire STP treated domestic waste water shall be used for plantation/gardening within the premises and no waste water shall be discharged outside the premises.
- 11 That the industry shall maintain flow meters on sources/intake of fresh water, waste water generation and on the inlet and outlet of STP to measure the quantity of daily water consumption and treated waste water reused and daily records of same shall be maintained and submitted to the Board.
- 12 That industry shall not abstract ground water without prior NOC/ Permission from CGWA & shall comply with all the condition of NOC no. CGWA/ NOC/ IND/ ORIG/2021/10795.
- 13 That no process effluent will be generated. The effluent generated from the floor washing and mock drill will be suitably treated in Oil Water Separator installed at unit & shall be used for plantation/Horticulture.
- 14 That all possible efforts shall be made for minimization of use of fresh water and use of treated waste water for gainful use within premises.
- 15 That no treated/untreated waste water (domestic/trade) shall be discharge out side the premises & complete zero liquid discharge status shall be maintained.
- 16 That the unit shall maintain acoustic enclosure and stack of adequate height with D.G. Sets of 02x750 KVA Each, 01x250 KVA.

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Order No : 2021-2022/HDF/8884

Date: Feb 9 2022 2:55PM

Unit Id : 100787

- 17 That already installed fire fighting engine (2 no.) shall not be operated without prior consent from the State Board for which unit shall apply obtain separate consent to establish / operate from the State Board before 28.02.2022.
- 18 That unit shall use cleaner fuel in D.G. Set/ fire fighting engines etc. i.e. having low sulphur content.
- 19 That additional source of Air/Water pollution shall not be installed without prior consent to establish from the State Board.
- 20 That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.09.2006 for taking up any such activity which attracts Environmental clearance under EIA Notification dated 14.09.2006 in future.
- 21 That unit shall operate with valid PESO license & policy under PLI Act, 1991.
- 22 That the unit shall comply with the provisions of manufacture, storage and import of hazardous Chemical Rules 1989
- 23 That industry shall comply with the provisions of Hazardous & others Waste (Management, & Transboundary Movement) Rules, 2016 and shall apply & obtain Hazardous waste authorization before 28.02.2022.
- 24 That unit shall provide of greenbelt cover by 33% of total land area.
- 25 That capital investment as per the C.A. certificate submitted by the unit is Rs. 116.53 Cr.
- 26 That the unit shall install adequately designed rain water harvesting structure for recharge of ground water in and around the area.
- 27 That the industry shall not use petcoke/furnace oil in any process/service/utility in compliance to the order dated 24/10/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.
- 28 That the industry shall submit half yearly compliance report of all the above conditions to the State Board.
- 29 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.

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10

10

R3/2

166
Head Office (HDF)



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

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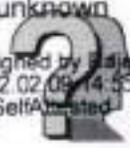
Unit Id : 100787

- 30 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 31 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 32 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 33 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the board.
- 34 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates
- 35 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 36 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10(2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In Case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 37 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal

Validity unknown

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Date: 2022.02.09 14:55:37 IST
Reason: Self Attested
Location:



11



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(HSW)/Pali(Pali)/6811(1)/2021-2022/6512-6514

Order No : 2021-2022/HDF/8884

Date: Feb 9 2022 2:55PM

Unit Id : 100787

action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[HDF]

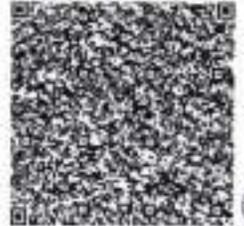
(A) Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Pali to ensure the compliance.
- 2 Master File.

Group Incharge[HDF]

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Reason: SelfAttested
Location:



12

10



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302
Phone: 0141-5159600, 5159695 Fax: 0141-5159697

Registered

File No : F(HDF)/Pali(Pali)/3(1)/2021-2022/7743-7745

Order No : 2021-2022/HDF/8936

Dispatch Date: Mar 23 2022 3:34PM

Unit Id : 100787

M/s NAYARA ENERGY LIMITED

NAYARA ENERGY LIMITED, 5TH FLOOR, JET
AIRWAYS GODREJ BKC, PLOT NO C-68, G BLOCK,
BANDRA KURLA COMPLEX, BANDRA EAST, MUMBAI
Tehsil:MUMBAI
District:MUMBAI

Sub: Consent to Establish under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 14/02/2022 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981. (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder, is hereby granted for your **Storage of petroleum product plant** situated / proposed at **ROHAT SAWAIPURA Tehsil:Rohat District:Pali**, Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from **14/02/2022 to 31/01/2027 or date of Commencement of production / commissioning of the project or activities whichever is earlier**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity / Capacity
Fire Fighting Engine	Activity	3.00 NOS.

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.

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Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302
 Phone: 0141-5159600, 5159695 Fax: 0141-5159697

Registered

File No : F(HDF)/Pali(Pali)/3(1)/2021-2022/7743-7745

Order No : 2021-2022/HDF/8936

Dispatch Date: Mar 23 2022 3:34PM

Unit Id : 100787

- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.
- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Three Fire Fighting Engine	ADEQUATE STACK HEIGHT	-	-

- 6 That this consent to establish is being issued for three fire fighting engine mentioned at condition no. 2. The industry has to seek fresh consent to establish & operate for any change in product / by product/process/modification/alteration.
- 7 That the industry shall provide adequate stack height with three fire fighting engine.
- 8 That water shall not be used in process and thus no trade effluent will be generated.
- 9 That no treated/untreated waste water (domestic & trade effluent) shall be discharged outside the factory premises in any case and complete zero discharge status shall be maintained.
- 10 That no additional source of Air/Water pollution shall be installed without prior consent to establish from the State Board.
- 11 That no waste as defined under Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 shall be generated.
- 12 That the industry shall install & maintain adequately designed rain water harvesting structure for recharge of ground water in and around the area.
- 13 That the plantation of local species in the 33% of total area of the project shall be carried out & maintained.
- 14 That capital investment as per the C.A. certificate submitted by the unit is Rs. 99.0 lacs which includes the cost Plant & Machinery.
- 15 That the industry shall ensure compliance of all the conditions of consent to operate issued vide Board's order no.2021-22/HDF/8884 dated 09.02.2022.

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 Location:



14

15

R3/3

170
Head Office (HDF)



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302
Phone: 0141-5159600, 5159695 Fax: 0141-5159697

Registered

File No : F(HDF)/Pali(Pali)/3(1)/2021-2022/7743-7745

Order No : 2021-2022/HDF/8936

Dispatch Date: Mar 23 2022 3:34PM

Unit Id : 100787

16 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the **Water Act and Air Act**.

17 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

18 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[HDF]

(A): Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Pali to ensure the compliance
- 2 Master File.

Page 3 of 4

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5

171
Head Office (HDF)



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302

Phone: 0141-5159600, 5159695 Fax: 0141-5159697

Registered

File No : F(HDF)/Pali(Pali)/3(1)/2021-2022/7743-7745

Order No : 2021-2022/HDF/8936

Unit Id : 100787

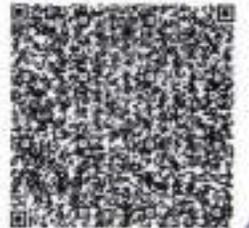
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Group Incharge[HDF]

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16



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HDF)/Pali(Pali)/4(1)/2022-2023/948-950

Order No : 2022-2023/HDF/8989

Date: Jun 29 2022 3:03PM

Unit Id : 100787

M/s NAYARA ENERGY LIMITED

NAYARA ENERGY LIMITED, 5TH FLOOR, JET AIRWAYS
GODREJ BKC, PLOT NO C-68, G BLOCK, BANDRA KURLA
COMPLEX, BANDRA EAST, MUMBAI Tehsil:MUMBAI
District:MUMBAI

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 07/04/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Storage of petroleum product plant** situated at **ROHAT SAWAIPURA Tehsil:Rohat District:Pali**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **07/04/2022** to **31/03/2027**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

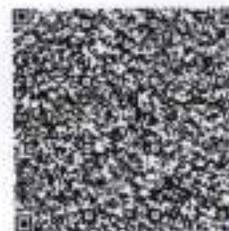
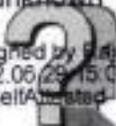
Particular	Type	Quantity with Unit
Fire Fighting Engine	Activity	3.00 NOS.

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Fire Fighting Engine(3NOS.)	ADEQUATE STACK HEIGHT		

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Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HDF)/Pali(Pali)/4(1)/2022-2023/948-950

Order No : 2022-2023/HDF/8989

Date: Jun 29 2022 3:03PM

Unit Id : 100787

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|--|--|---|---|
| | | - | - |
|--|--|---|---|
- 5 That this consent to operate is being issued for three fire fighting engine only mentioned at condition no. 2. The industry has to seek fresh consent to establish & operate for any change in product / by product/process/modification/alteration.
 - 6 That the industry shall maintain adequate stack height with three fire fighting engines.
 - 7 That water shall not be used in process and thus no trade effluent will be generated.
 - 8 That no treated/untreated waste water (domestic & trade effluent) shall be discharged outside the factory premises in any case and complete zero discharge status shall be maintained.
 - 9 That no additional source of Air/Water pollution shall be installed without prior consent to establish from the State Board.
 - 10 That no waste as defined under Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 shall be generated.
 - 11 That the industry shall install & maintain adequately designed rain water harvesting structure for recharge of ground water in and around the area.
 - 12 That the plantation of local species in the 33% of total area of the project shall be carried out & maintained.
 - 13 That capital investment as per the C.A. certificate submitted by the unit is Rs. 99.0 lacs which includes the cost Plant & Machinery.
 - 14 That the industry shall ensure compliance of all the conditions of consent to operate issued vide Board's order no.2021-2022/HDF/8884 date 09.02.2022 & consent to establish issued vide Board's order no.2021-22/HDF/8936 dated 23.03.2022.
 - 15 That industry shall submit point wise compliance report on half yearly basis to the State Board.
 - 16 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.

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Location:



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Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HDF)/Pali(Pali)/4(1)/2022-2023/948-950

Date: Jun 29 2022 3:03PM

Order No: 2022-2023/HDF/8989

Unit Id : 100787

- 17 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 18 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 19 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 20 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 21 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 22 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 23 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10(2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 24 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to

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Location:



175
Head Office (HDF)



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HDF)/Pali(Pali)/4(1)/2022-2023/948-950

Order No : 2022-2023/HDF/8989

Date: Jun 29 2022 3:03PM

Unit Id : 100787

revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[HDF]

(A) Copy to:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Pali to ensure the compliance of consent conditions
- 2 Master File

Group Incharge[HDF]

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Date: 2022.06.29 15:03:59 IST
Reason: Self Attested
Location:



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20

Annexure R3/5



176
RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695 Fax: 0141-5159697



Registered

File No: F(HSW)/Pali(Pali)/6817(1)/2022-2023/951-953

Date:- 29/06/2022

Unit id : 100787

M/s NAYARA ENERGY LIMITED

NAYARA ENERGY LIMITED, 5TH FLOOR, JET AIRWAYS GODREJ BKC, PLOT NO C-6B, G BLOCK, BANDRA KURLA COMPLEX, BANDRA EAST , MUMBAI

Tehsil:MUMBAI

District:MUMBAI

Sub:- Authorisation for operating a facility for Collection, Generation, Reception, Storage, Transport of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 16/02/2022 received on 07/04/2022 and subsequent corresponde

Sir

- 1 Number of authorisation RPCB/HWM/2022-2023/HDF/HSW/13.
- 2 Application Number : 302862 dated : 16/02/2022 .

3 **HEAD INFRASTRUCTURE** of M/s NAYARA ENERGY LIMITED is hereby granted an authorisation based on the enclosed signed inspection report for Collection, Generation, Reception, Storage, Transport of Hazardous waste on the premises situated at ROHAT Tehsil: Rohat District: Pali.

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Oil filter	1	3.3	32.00 NOS./ANNUM	UCCI Udaipur
2	Oily sludge	1	3.3	2.00 KG PER ANNUM	UCCI Udaipur
3	Sludge and filters contaminated with oil	1	3.3	20.00 MT IN 5 YEARS	UCCI Udaipur
4	Contaminated cotton rags or other cleaning materials	1	33.2	300.00 KG/ANNUM	UCCI Udaipur
5	Used or spent oil	1	5.1	1000.00 LITRES/ANNUM	UCCI Udaipur

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177
RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Pali(Pali)/6817(1)/2022-2023/951-953

Date:- 29/06/2022

Unit Id : 100787

4 The authorisation shall be in force for period from 07/04/2022 to 31/03/2027 .

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R3/5

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RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Pali(Pali)/6817(1)/2022-2023/951-953

Date:- 29/06/2022

Unit Id : 100787

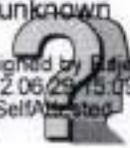
The authorisation is subject to the following general and specific conditions :

A. General conditions of Authorisation

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made thereunder.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed

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Date: 2022.06.29 15:09:19 IST
Reason: Self/Attested
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File No: F(HSW)/Pali(Pali)/6817(1)/2022-2023/951-953

Date:- 29/06/2022

Unit Id : 100787

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 That this authorisation shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That no recycling/ re-processing of the hazardous waste covered under schedule IV shall be carried out without prior authorization from Rajasthan State Pollution Control Board as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 7 That no hazardous waste shall be utilised for co-processing as a supplementary resource or for energy recovery or after processing without prior and valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 8 That in case of any expansion or change in process or product or change in mode/ practice of disposal of hazardous waste or its quantity, fresh authorization shall be obtained.
- 9 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/ dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/ receiver whoever arranges the transportation.
- 10 The authorisation is subject to the conditions stated at Annexure "A" enclosed with the authorisation letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.

Page 4 of 6

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Date: 2022.06.29 15:09:19 IST
Reason: Self Attested
Location:



24

24



RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Pali(Pali)/6817(1)/2022-2023/951-953

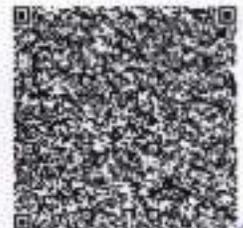
Date:- 29/06/2022

Unit Id : 100787

- 11 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 12 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the State Board by 30th June of every year and records of hazardous waste/other waste generation, handling & management shall be maintained according to the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the State Board as and when asked for.
- 13 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorisation shall deemed to be revoked.
- 14 It shall be ensured that the Hazardous/other waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorisation shall be tantamount to automatic cancellation/revocation of the authorisation.
- 15 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilisation, treatment, disposal of hazardous and other wastes.
- 16 **That Authorisation is issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.**
- 17 That this Authorisation shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Validity unknown

Digitally signed by Rajeev Mahnot
 Date: 2022.06.29 15:09:19 IST
 Reason: Self Attested
 Location:



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RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Pali(Pali)/6817(1)/2022-2023/951-953

Date:- 29/06/2022

Unit Id : 100787

This bears the approval of the competent authority.

Yours sincerely,

Group Incharge

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board Pali to ensure the compliance of consent conditions
- 2 Master File

Group Incharge

Validity unknown

Digitally signed by Rajeev Mahnot
Date: 2022.06.29 15:09:19 IST
Reason: Self Attested
Location:



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क्षेत्रीय कार्यालय
REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल

RAJASTHAN STATE POLLUTION CONTROL BOARD

SA-06, Mandia Road Industrial Area, Pali.

Phone/Fax no. 02932-231616

E-Mail ID : rropcb.pali@gmail.com



No. RPCB/RO Pali/PR-82/3996

Date: 20/03/2023

Registered/Email

The SEE & GIC (OGM)
Head Office
Rajasthan State Pollution Control Board
Jaipur

Sub: Regarding inspection report of M/s Nayara Energy Limited situated at Rohat Sawaipura, Tehsil-Rohat, District:Pali.

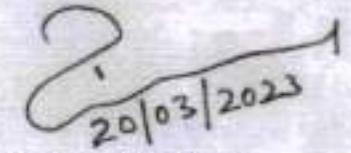
Ref: Inspection of the aforementioned unit carried out by Board's officials on 17.03.2023.

Sir,

In reference to above, the inspection report (along with supporting annexures) of M/s Nayara Energy Limited situated at Rohat Sawaipura, Tehsil-Rohat, District:Pali is being forwarded for your kind information and further needful at H.O. level

Encl: As above.

Yours Sincerely


20/03/2023

(Rahul Sharma)
Regional Officer
RSPCB, Pali o/c

RAJASTHAN STATE POLLUTION CONTROL BOARD

Inspection Report- Compliance Purpose

(Under section 23 of Water Act 1974, under section 24 of the Air Act, 1981 and under section 10 of EP Act, 1986)

1.	a. Name of industry	Nayara Energy Limited
	b. Address of the industry	Rohat Sawaipura, Tehsil-Rohat, District:Pali
	c. E-mail:	--
	d. Mobile:	9534967454 (Abnish Choudhary)
2.	Date of inspection:	17-03-2023
3.	Name and Designation of the person contacted:	Sh. Abnish Choudhary, RCM
4.	Type of industry:	Storage Depot of HSD & MS
5.	Nature of industry:	Air, Water & Hazardous
6.	Category of Industry: Red/ Orange/ Green /Other	Red
7.	Status of Operation	Operational
8.	List of partners/ directors/ proprietor with addresses	As per last Consent Application
9.	Status of consent under the Water Act, 1974 and Air Act, 1981	<p>a) Unit was issued CTE AW for Storage of Ethanol (350 KL), HSD (21090 KL), MS (7640 KL) and Slop (10 KL) by HO on 10.06.2020 which is valid up to 31.10.2024.</p> <p>b) Unit was issued CTO AW for Storage of Ethanol (350 KL), HSD (21090 KL), MS (7640 KL) and Slop (10 KL) by HO on 10.06.2020 which is valid up to 30.09.2026.</p> <p>c) Unit was issued CTE AW for installing fire-fighting engine (03 Nos.) by HO on 23.03.2022 which is valid up to 31.01.2027.</p> <p>d) Unit was issued CTO AW for installing fire-fighting engine (03 Nos.) by HO on 29.06.2022 which is valid up to 31.03.2027.</p>
10.	Status of authorization under HWM Rules	Unit was issued Authorization under HWMR-2016 for Oil filter (32 No./Annum), Oily Sludge (02 No./Annum), Sludge and filters contaminated with oil (20.00 Mt in 5 Years), Contaminated cotton rags or other cleaning materials (300 KG/annum) and Used or Spent oil (1000 Litres/Annum) valid up to 31-03-2027.
11.	Name of raw material with quantity	Storage of Ethanol (350 KL), HSD (21090 KL), MS (7640 KL) and Slop (10 KL)
12.	Name of product(s)	Not Applicable as unit is only a storage depot.
13.	Details of Source of Air Emissions	<p>Unit has installed 02 NO. of DG Sets of 750 KVA and 01 No. of DG Set of 250 KVA. All the DGs have adequate acoustic enclosures and the stack of all the three DGs was found around 7metres above the ground level which was adequate. GPS based photos attached below in Fig. 01.</p> <p>Unit has installed 03 nos. of Fire Fighting Machine along with stack of requisite height. GPS based photos attached below in Fig. 02.</p>
14.	Details of Source of Water Pollution	Unit mainly generates domestic waste water which is being treated through Sewage Treatment Plant (15 KLD). The treated

		<p>water is reused in gardening and horticulture. GPS based photos of the STP are attached below in Fig. 03.</p> <p>In case of oil spillages, the unit has installed slop tank. The oil from the slop tank is further reused by passing it through oil water separator (OWS) system and separated water is further used in gardening.</p>
15.	Details of generation and disposal of Hazardous Waste:	Unit representative informed that generation of hazardous waste is nil as of now as the plant has been recently commissioned, no hazardous waste been generated yet.
16.	Other relevant information regarding the industry, including complaints	<ol style="list-style-type: none"> 1. Unit was found operational and was currently maintaining storage of HSD and MS only and is yet to store ethanol, as reported by the unit representative and same was verified during the visit. Copy of Rake Receipts is enclosed as Annexure-'A'. 2. Unit representative informed that they are maintaining slop tank, as consented, in order to collect the spilled oil. The oil from the slop tank is further reused by passing it through oil water separator (OWS) system and separated water is further used in gardening. 3. Unit possesses valid PESO certificate for storage of Petroleum Class A, B. Copy of the PESO certificate along with License to Import and store Petroleum in an Installation is enclosed in Annexure-'B1'. Also unit possesses valid policy under PLI Act 1991 whose copy is enclosed in Annexure-'B2'. 4. Unit was found to maintain the records of fresh water intake received through tankers and the copy of invoice supply of water tankers to the unit is enclosed in Annexure-'C'. 5. Unit has submitted half yearly compliance report letter dated 20.03.2023 whose acknowledgment is enclosed in Annexure-'D'. 6. Unit has submitted waste water quality analysis report of treated STP water (copy enclosed in Annexure-'E1'), Ambient Air quality monitoring report of sampling location near S & D room (Annexure-'E2') and Stack monitoring report for stacks attached to DG Sets of 750KVA (copy enclosed in Annexure-'E3'). 7. Unit has planted approximately 1540 trees for maintaining green belt. 8. Unit has installed rain water harvesting tank to reuse the water as per need. GPS based photos attached below in Fig. 04. 9. Currently, unit is operating for single shift only with around 45-50 workers. 10. The matter of O.A. No. 539/2022 (cz), "Omaram Banjara Versus State of Rajasthan", regarding a complaint that M/s Nayara Energy Limited was indulged in illegal mining of soil from Goucher (Pasture) land, public ponds and water bodies of the nearby villages and uprooted thousands of trees in Chotila, Tehsil Rohat, District Pali (Rajasthan) and thereby damaged the environment was verified by the joint

		committee constituted by the Hon'ble National Green Tribunal through order dated 05.09.2022. Further, the joint inspection report was forwarded to the tribunal on 02.12.2022 (copy of report enclosed in Annexure-'F'). In continuation to it, the tribunal vide its order dtd. 06.12.2022 has made RSPCB a respondent and sought reply of the other respondents, as mentioned in the order, and whose reply is under preparation at HO level.		
17. Compliance status of Consent conditions:				
A. Compliance of CTO Water & Air issued by HO vide letter dated 09-02-2022				
	Consent Conditions		Observation made on inspection dated 17.03.2023	
1.	That this Consent to Operate is valid for a period from 21/10/2021 to 30/09/2026.		Unit representative was directed to apply for renewal of Consent before the expiry of this Consent and not to make any expansion without intimating the State Board and seeking Consent to Establish and Operate.	
2.	That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.		Unit was found operational and was currently maintaining storage of HSD and MS only and is yet to store ethanol, as reported by the unit representative and same was verified during the visit. Copy of Rake Receipts is enclosed as Annexure-'A'.	
	Particular	Type	Quantity with Unit	
	Ethanol	Activity	350.00 KL	
	HSD	Activity	21,090.00 KL	
	MS	Activity	7,640.00 KL	
	Slop	Service	10.00 KL	
3.	That this consent to operate is for existing plant, process & capacity and separate Consent to Establish/ Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.		Unit representative was directed to not to make any expansion without intimating the State Board and seeking Consent to Establish and Operate.	
4.	That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:		Currently, unit was operating for single shift only with around 45-50 workers whose water demand as National Building code is 2.25 KLD and it generates approximately 1.8 KLD (80% of Water Demand) of domestic sewage. Unit has installed sewage treatment plant of capacity 15KLD which treats the sewage upto tertiary level and utilizes the treated water for gardening and horticulture. GPS based photos of the STP are attached below in Fig. 03. In case of oil spillages, the unit has installed slop tank. The oil	
	Type of effluent	Max. effluent Generation (KLD)	Recycled Qty. of Effluent (KLD)	Disposed Qty. of effluent (KLD) and mode of disposal
	Domestic Sewage	3.500	NIL	3.500 To be treated in STP and to be used in plantation and horticulture
	Trade Effluent	2.000	NIL	2.000 Reuse in Process

		from the slop tank is further reused by passing it through oil water separator (OWS) system and separated water is further used in gardening.														
5.	<p>That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:</p> <table border="1"> <thead> <tr> <th rowspan="2">Sources of Air Emissions</th> <th rowspan="2">Pollution Control Measures</th> <th colspan="2">Prescribed</th> </tr> <tr> <th>Parameter</th> <th>Standard</th> </tr> </thead> <tbody> <tr> <td>DG Set (1 no.) (250KVA)</td> <td>Acoustic Enclosure, Adequate Stack Height</td> <td>--</td> <td>--</td> </tr> <tr> <td>DG Set (2 nos) (750KVA)</td> <td>Acoustic Enclosure, Adequate Stack Height</td> <td>--</td> <td>--</td> </tr> </tbody> </table>	Sources of Air Emissions	Pollution Control Measures	Prescribed		Parameter	Standard	DG Set (1 no.) (250KVA)	Acoustic Enclosure, Adequate Stack Height	--	--	DG Set (2 nos) (750KVA)	Acoustic Enclosure, Adequate Stack Height	--	--	Unit has installed 02 No. of DG Sets of 750 KVA and 01 No. of DG Set of 250 KVA. All the DGs have adequate acoustic enclosures and the stack of all the three DGs was found around 7 metres above the ground level which was adequate. GPS based photos attached below in Fig. 01 .
Sources of Air Emissions	Pollution Control Measures			Prescribed												
		Parameter	Standard													
DG Set (1 no.) (250KVA)	Acoustic Enclosure, Adequate Stack Height	--	--													
DG Set (2 nos) (750KVA)	Acoustic Enclosure, Adequate Stack Height	--	--													
6.	<p>That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal Into Inland Surface Water. The main parameters for regular monitoring shall be as under.</p> <table border="1"> <thead> <tr> <th>Parameters</th> <th>Standards</th> </tr> </thead> <tbody> <tr> <td>pH Value</td> <td>Between 5.5 to 9.0</td> </tr> <tr> <td>Oil and Grease</td> <td>Not to exceed 10 mg/l</td> </tr> <tr> <td>Biochemical Oxygen Demand (3 days at 27°C)</td> <td>Not to exceed 30 mg/l</td> </tr> <tr> <td>Total Suspended Solids</td> <td>Not to exceed 50 mg/l</td> </tr> <tr> <td>Chemical Oxygen Demand</td> <td>Not to exceed 250 mg/l</td> </tr> </tbody> </table>	Parameters	Standards	pH Value	Between 5.5 to 9.0	Oil and Grease	Not to exceed 10 mg/l	Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l	Total Suspended Solids	Not to exceed 50 mg/l	Chemical Oxygen Demand	Not to exceed 250 mg/l	Treated Waste Water Sample could not be collected due to lesser generation of waste water during the inspection day and unit representative informed that the waste water generated during the last working day was treated and utilized for gardening purpose in the morning only.		
Parameters	Standards															
pH Value	Between 5.5 to 9.0															
Oil and Grease	Not to exceed 10 mg/l															
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l															
Total Suspended Solids	Not to exceed 50 mg/l															
Chemical Oxygen Demand	Not to exceed 250 mg/l															
7.	That this consent to operate is Valid only for the total storage of 29090 KL of petroleum products (HSD, Slop, MS & Ethanol) as per condition no. 2 and shall not be treated for processing/ storage of any other petroleum products.	Unit was found operational and was currently maintaining storage of HSD and MS only and is yet to store ethanol, as reported by the unit representative and same was verified during the visit.														
8.	That total water requirement is 12 KLD (for domestic use- 5 KLD, Industrial- 2 KLD & Plantation/ others- 5 KLD) and same shall be obtained from ground water authority.	No bore-well was found in the unit premises. However, unit was found to maintain the records of fresh water intake received through tankers and the copy of invoice supply of water tankers to the unit is enclosed in Annexure-C .														
9.	That the industry shall maintain sewage treatment plant (STP) of adequate capacity so as to treat the entire domestic waste water (3.5 KLD) up to the norms for inland surface water standards at condition no 6.	Unit has installed sewage treatment plant of capacity 15KLD which treats the sewage upto tertiary level and utilizes the treated water for gardening and horticulture. GPS based photos of the STP are attached below in Fig. 03 . No waste water discharge was found outside the unit premises.														
10.	That entire STP treated domestic waste water shall be used for plantation/gardening within the premises and no waste water shall be discharged outside the premises.															
11.	That the industry shall maintain flow meters on sources/intake of fresh water, waste water generation and on the inlet and outlet of STP to measure the quantity of	Unit has maintained the log-books and same were verified during the visit.														

	daily water consumption and treated waste water reused and daily records of same shall be maintained and submitted to the Board.	
12.	That industry shall not abstract ground water without prior NOC/ Permission from CGWA & shall comply with all the condition of NOC no. CGWA/ NOC/ IND/ ORIG/2021/10795.	Unit representative was directed to strictly comply with the conditions imposed by CGWA.
13.	That no process effluent will be generated. The effluent generated from the floor washing and mock drill will be suitably treated in Oil Water Separator installed at unit & shall be used for plantation/Horticulture.	To deal with oil spillages, the unit has installed slop tank. The oil from the slop tank is further reused by passing it through oil water separator (OWS) system and separated water is further used in gardening.
14.	That all possible efforts shall be made for minimization of use of fresh water and use of treated waste water for gainful use within premises.	Unit representative was directed to reuse the water as much as possible and minimize the wastage of water.
15.	That no treated/untreated waste water (domestic/trade) shall be discharge outside the premises & complete zero liquid discharge status shall be maintained.	Unit was found to maintain zero liquid discharge as no amount of water was found to be discharged inside or outside the unit premises.
16.	That the unit shall maintain acoustic enclosure and stack of adequate height with D.G. Sets of 02x750 KVA Each, 01x250 KVA.	Unit has installed 02 No. of DG Sets of 750 KVA and 01 No. of DG Set of 250 KVA. All the DGs have adequate acoustic enclosures and the stack of all the three DGs was found around 7metres above the ground level which was adequate. GPS based photos attached below in Fig. 01.
17.	That already installed firefighting engine (2 no.) shall not be operated without prior consent from the State Board for which unit shall apply obtain separate consent to establish / operate from the State Board before 28.02.2022.	Unit has obtained both CTE AW on 23.03.2022 and CTO AW on 29.06.2022 for installing fire-fighting engine (03 Nos.) which are valid up to 31.03.2027
18.	That unit shall use cleaner fuel in D.G. Set/ fire-fighting engines etc. i.e. having low sulphur content.	Unit was found to use HSD for operating DG Set and Fire Fighting Engines.
19.	That additional source of Air/Water pollution shall not be installed without prior consent to establish from the State Board.	No additional source of Air/Water pollution was found installed in the unit premises.
20.	That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.09.2006 for taking up any such activity which attracts Environmental clearance under EIA Notification dated 14.09.2006 in future.	Unit possesses valid environment clearance from the competent authority vide EC dated 22.11.2017.
21.	That unit shall operate with valid PESO license & policy under PLI Act, 1991.	Unit possesses valid PESO certificate for storage of Petroleum Class A, B. Copy of

		the PESO certificate along with License to Import and store Petroleum in an Installation is enclosed in Annexure-'B1' . Also unit possesses valid policy under PLI Act 1991 whose copy is enclosed in Annexure-'B2' .
22.	That the unit shall comply with the provisions of manufacture, storage and import of hazardous Chemical Rules 1989.	Unit representative was directed to comply with the provisions of MSIHC Rules 1989 and to submit the information as needful.
23.	That industry shall comply with the provisions of Hazardous & others Waste (Management, & Trans boundary Movement) Rules, 2016 and shall apply & obtain Hazardous waste authorization before 28.02.2022.	Unit has obtained Authorization under HWMR-2016 on 29.06.2022 for Oil filter (32 No./Annum), Oily Sludge (02 No./Annum), Sludge and filters contaminated with oil (20.00 Mt in 5 Years), Contaminated cotton rags or other cleaning materials (300 Kg/Annum) and Used or Spent oil (1000 Lit./Annum) valid up to 31-03-2027.
24.	That unit shall provide of greenbelt cover by 33% of total land area.	Unit has planted approximately 1540 trees for maintaining green belt.
25.	That capital investment as per the C.A. certificate submitted by the unit is Rs. 116.53 Cr.	Unit representative was directed not to increase the capital investment without prior permission of the State board.
26.	That the unit shall install adequately designed rain water harvesting structure for recharge of ground water in and around the area.	Unit has installed rain water harvesting tank to reuse the water as per need. GPS based photos attached below in Fig. 04.
27.	That the industry shall not use pet-coke/furnace oil in any process/service/utility in compliance to the order dated 24/10/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.	Unit representative directed to not use pet-coke/furnace oil in any process/ service/ utility in compliance to the order dated 24/10/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.
28.	That the industry shall submit half yearly compliance report of all the above conditions to the State Board.	Unit has submitted half yearly compliance report vide letter dated 20.03.2023 whose acknowledgment is enclosed in Annexure-'D' .
29.	That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such	Unit representative was directed that, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained

	variation as it deemed fit for the purpose of Air Act & Water Act.	under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
30.	That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.	Unit representative was directed that the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
31.	That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.	Unit representative was directed that the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
32.	That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.	Unit representative was directed that the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
33.	That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the board.	Unit representative informed that as their plant has been commissioned recently, no e-waste has yet generated however on its generation, same will handled as per norms.
34.	That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.	Unit representative assured to submit the annual return in Form-3 before 30.06.2023.

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35.	That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.	Unit representative was directed that the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.						
36.	That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In Case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.	Unit representative was directed that the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In Case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.						
37.	That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.	Unit representative informed that as their plant has been commissioned recently, no batteries has yet generated however on its generation, same will handled as per norms.						
Compliance of CTO Water & Air issued by HO vide letter dated 29.06.2022								
1.	That this Consent to Operate is valid for a period from 07/04/2022 to 31/03/2027.	Unit representative was directed to apply for renewal of Consent before the expiry of this Consent and not to make any expansion without intimating the State Board and seeking Consent to Establish and Operate.						
2.	<p>That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:</p> <table border="1" data-bbox="267 1800 909 1919"> <thead> <tr> <th>Particular</th> <th>Type</th> <th>Quantity with Unit</th> </tr> </thead> <tbody> <tr> <td>Fire Fighting Engine</td> <td>Activity</td> <td>3.00 NOS.</td> </tr> </tbody> </table>	Particular	Type	Quantity with Unit	Fire Fighting Engine	Activity	3.00 NOS.	Unit has installed 03 nos. of Fire Fighting Machine along with stack of requisite height. GPS based photos attached below in Fig. 02.
Particular	Type	Quantity with Unit						
Fire Fighting Engine	Activity	3.00 NOS.						

3.	That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.	Unit representative was directed to not to make any expansion without intimating the State Board and seeking Consent to Establish and Operate.								
4.	That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under: <table border="1" data-bbox="284 416 925 564"> <thead> <tr> <th data-bbox="284 416 462 497">Sources of Air Emissions</th> <th data-bbox="462 416 641 497">Pollution Control</th> <th data-bbox="641 416 787 497">Parameter</th> <th data-bbox="787 416 925 497">Standard</th> </tr> </thead> <tbody> <tr> <td data-bbox="284 497 462 564">Fire Fighting Engine (3Nos.)</td> <td data-bbox="462 497 641 564">Adequate Stack Height</td> <td data-bbox="641 497 787 564">--</td> <td data-bbox="787 497 925 564">--</td> </tr> </tbody> </table>	Sources of Air Emissions	Pollution Control	Parameter	Standard	Fire Fighting Engine (3Nos.)	Adequate Stack Height	--	--	Unit has installed 03 nos. of Fire Fighting Machine along with stack of requisite height. GPS based photos attached below in Fig. 02.
Sources of Air Emissions	Pollution Control	Parameter	Standard							
Fire Fighting Engine (3Nos.)	Adequate Stack Height	--	--							
5.	That this Consent to Operate is being issued for three fire-fighting engines only mentioned at condition no. 2. The industry has to seek fresh consent to establish & operate for any change in product/ byproduct/ process/ modification/ alteration.	Unit has installed 03 nos. of Fire Fighting Machine along with stack of requisite height. GPS based photos attached below in Fig. 02. Unit representative was directed to not to make any expansion without intimating the State Board and seeking Consent to Establish and Operate.								
6.	That the industry shall maintain adequate stack height with three fire-fighting engines.	Unit has installed 03 nos. of Fire Fighting Machine along with stack of requisite height. GPS based photos attached below in Fig. 02.								
7.	That water shall not be used in process and thus no trade effluent will be generated.	Water usage through fire-fighting engine is only for extinguishing fire, for which water storage tanks has been installed.								
8.	That no treated/untreated waste water (domestic & trade effluent) shall be discharged outside the factory premises in any case and complete zero discharge status shall be maintained.	Unit was found to maintain zero liquid discharge as no amount of water was found to be discharged inside or outside the unit premises.								
9.	That no additional source of Air/Water pollution shall be installed without prior Consent to Establish from the State Board.	No additional source of Air/Water pollution was found installed in the unit premises.								
10.	That no waste as defined under Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016 shall be generated.	Unit has obtained Authorization under HWMR-2016 on 29.06.2022 for Oil filter (32 No./Annum), Oily Sludge (02 No./Annum), Sludge and filters contaminated with oil (20.00 Mt in 5 Years), Contaminated cotton rags or other cleaning materials (300 KG/annum) and Used or Spent oil (1000 Lit/Annum) valid upto 31-03-2027.								

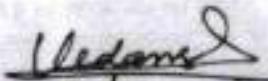
36

46

11.	That the industry shall install & maintain adequately designed rain water harvesting structure for recharge of ground water in and around the area.	Unit has installed rain water harvesting tank to reuse the water as per need. GPS based photos attached below in Fig. 04.
12.	That the plantation of local species in the 33% of total area of the project shall be carried out & maintained.	Unit has planted approximately 1540 trees for maintaining green belt.
13.	That capital investment as per the C.A. certificate submitted by the unit is Rs. 99.0 lacs which includes the cost Plant & Machinery.	Unit representative was directed not to increase the capital investment without prior permission of the State board.
14.	That the industry shall ensure compliance of all the conditions of Consent to Operate issued vide Board's order no.2021-2022/HDF/8884 date 09.02.2022 & Consent to Establish issued vide Board's order no.2021-22/HDF/8936 dated 23.03.2022.	Found Complying
15.	That industry shall submit point wise compliance report on half yearly basis to the State Board.	Unit has submitted half yearly compliance report vide letter dated 20.03.2023 whose acknowledgment is enclosed in Annexure-'D'.
16.	That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.	Unit representative was directed that, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
17.	That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.	Unit representative was directed that the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
18.	That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against	Unit representative was directed that the grant of this Consent to Operate shall not, in any way,

	you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.	adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
19.	That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.	Unit representative was directed that the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
20.	That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.	Unit representative informed that as their plant has been commissioned recently, no e-waste has yet generated however on its generation, same will handled as per norms.
21.	That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.	Unit representative assured to submit the annual return in Form-3 before 30.06.2023.
22.	That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.	Unit representative was directed that the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
23.	That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.	Unit representative was directed that the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In Case the Project Proponent is not a bulk consumer even then the

		used batteries shall be returned to the authorized dealers or recyclers only.
24.	That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.	Unit representative informed that as their plant has been commissioned recently, no batteries has yet generated however on its generation, same will handled as per norms.
18.	Details of water/ waste water sample collected during inspection	Treated Waste Water Sample could not be collected due to lesser generation of waste water during the inspection day and unit representative informed that the waste water generated during the last working day was treated and utilized for gardening purpose in the morning only.
19.	Details of air/emission sample collected during inspection	Ambient Air and Noise Monitoring was conducted near the Admin Block. The analysis results shows that the parameters are well within the prescribed limits. Analysis results are enclosed in Annexure-'G'.
20.	Specific non-compliances, (if any) observed during inspection:	No non-compliances were observed during the inspection.


20/3
(Vedant Solanki)
Jr. Environment Engineer
RSPCB, Pali


(Niranjana Atal)
Jr. Scientific Officer
RSPCB, Pali

Comments: On the basis of above observations made during the visit, it has been observed that unit has provided adequate pollution control measures and was found complying consent conditions of the State Board.


(Rahul Sharma)
Regional Officer

GPS based photographs taken during the visit



Fig-01 DG Sets

40

110



Fig-02 Fire Fighting System



Fig-03 Rain Water Harvesting System

41

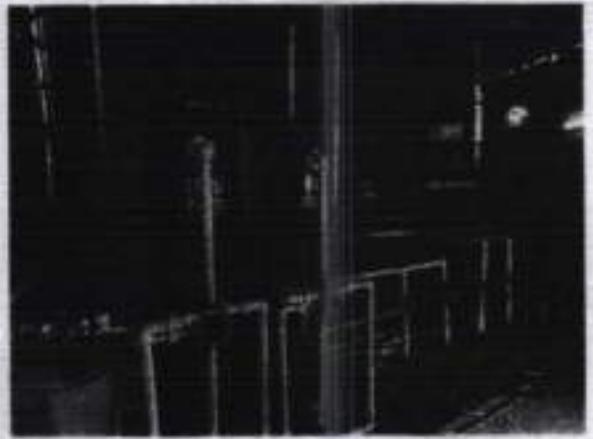
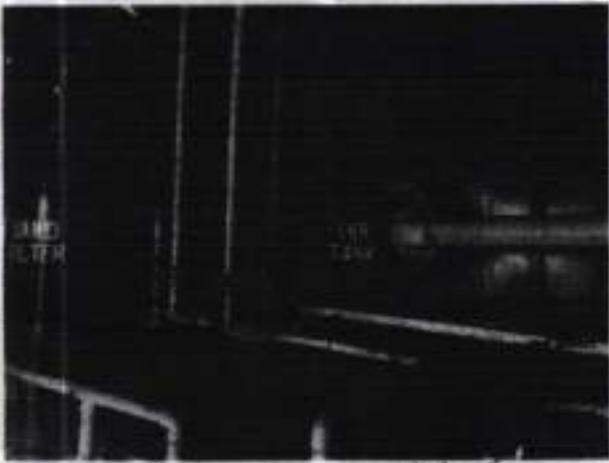


Fig-04 Sewage Treatment Plant



सर्वोच्च

Government of India

विशेष और उद्योग विभाग

Ministry of Commerce & Industry

पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन (पीएसओ)

Petroleum & Explosives Safety Organisation (PESO)

एन सी ई 502 एन 507, ब्लॉक-4, फ्लोर 4, पुराना सी. डी. जे. कॉम्प्लेक्स, एन.ए.4

फरिदाबाद - 121001

Hall No. 502 & 507, Level 4, Block B, Old CGO Complex, NH-4, Faridabad - 121001

E-mail : jccontroller@explosives.gov.in
Phone/Fax No : 0129 - 2418734, 2410732

दस्तावेज संख्या: PNC/RJ/150483 (P473797)

दिनांक: 14/03/2023

किसी को/को,

M/s. Nayara Energy Ltd,
5th Floor, Jet Airways Gndraj BKO, Plot No. C-66, Block Bandra Kurla Complex-4, Bandra East,
Mumbai,
District: MUMBAI,
State: Maharashtra
PIN: 400001

विषय: Plot No. 27502,27318,27344,272,27923,276,27611,27602,27711,27935,277,27917,27317,27511,27916,27944,27925,27938,27924, POL Depot, SWAMPURA, Rahat, Taluka: Rahat, District: PALL, State: Rajasthan, PIN: 306421 के लिए पेट्रोलियम वर्ग A,B के अंतर्गत पिन 2002 के अंतर्गत वर्ग XV में वर्ग अंतर्गत में PNC/RJ/150483 (P473797) - अंतर्गत में वर्ग B में।
Existing Petroleum Class A,B installation at Plot No. 27502,27318,27344,272,27923,276,27611,27602,27711,27935,277,27917,27317,27511,27916,27944,27925,27938,27924, POL Depot, SWAMPURA, Rahat, Taluka: Rahat, District: PALL, State: Rajasthan, PIN: 306421. Licence No. PNC/RJ/150483 (P473797) - granted in form XV under Petroleum Rules 2002 - Amendment regarding

संदर्भ (Ref):

कृपया अपने प्रार्थना पत्र में संदर्भ क्रम संख्या 0041296237 दिनांक 25/01/2023 का संदर्भ दें।
Reference to your letter No. 0041296237 dated 25/01/2023 on the above subject.
दिनांक 21/12/2024 का तैयार अर्जा पत्र PNC/RJ/150483 (P473797) दिनांक 14/03/2023 तिथिदिनांक का पत्र संदर्भ में पेट्रोलियम वर्ग A,B के लिए वर्ग अंतर्गत में वर्ग XV में वर्ग अंतर्गत में वर्ग B में।
Licence No. PNC/RJ/150483 (P473797) dated 14/03/2023 valid upto 21/12/2024 is returned herewith duly amended with respect to Lay out Amendment.

पेट्रोलियम का विवरण /Description of Petroleum	नियंत्रित की गई मात्रा /Quantity licensed in KL
वर्ग A वर्ग पेट्रोलियम /Petroleum Class A, in bulk	8000.00 KL
वर्ग B वर्ग पेट्रोलियम के अलावा /Petroleum Class A, otherwise than in bulk	NIL
वर्ग B वर्ग पेट्रोलियम /Petroleum Class B, in bulk	21000.00 KL
वर्ग B वर्ग पेट्रोलियम के अलावा /Petroleum Class B, otherwise than in bulk	NIL
वर्ग C वर्ग पेट्रोलियम /Petroleum Class C, in bulk	NIL
वर्ग C वर्ग पेट्रोलियम के अलावा /Petroleum Class C otherwise than in bulk	NIL
कुल मात्रा /Total	29000.00 KL

Condition of approval - Permitted for night filling operation.
कृपया ध्यान दें:
Please acknowledge the receipt.

Yours faithfully,

(सुनील सानोहर सिंह)
(SUNIL SANOHAR SINGH)
ज्येष्ठ नियंत्रक विभाग
Dy. Controller of Explosives
एन सी ई 502 एन 507, ब्लॉक-4, फ्लोर 4, पुराना सी. डी. जे. कॉम्प्लेक्स, एन.ए.4
For Jt. Chief Controller of Explosives
फरिदाबाद

Copy forwarded to :-
1. The District Magistrate, PALL(Rajasthan) with reference to his MOC No F.21/1032/Hydr-2/2024744 Dated 09/09/2021
2. The Dy. Chief Controller of Explosives, Jaipur. A Copy of the licence along with approved plan is enclosed.

For Jt. Chief Controller of Explosives
Faridabad

Note:-This is system generated document does not require signature.
जुद्धो उपरोक्त दस्तावेज संदर्भ में संदर्भ क्रम संख्या 0041296237 दिनांक 25/01/2023 तिथिदिनांक का पत्र संदर्भ में पेट्रोलियम वर्ग A,B के लिए वर्ग अंतर्गत में वर्ग XV में वर्ग अंतर्गत में वर्ग B में।
(For more information regarding status fees and other details please visit our website: <http://peso.gov.in>)

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2003-03-17 10:30:17

इस रूप XV
(प्रथम अनुसूची का अनुच्छेद 6 देखिए)
FORM XV
(see Article 6 of the First Schedule)

अधिष्ठापनों में पेट्रोलियम के आयात और भंडारण के लिए अनुज्ञप्ति
LICENCE TO IMPORT AND STORE PETROLEUM IN AN INSTALLATION

अनुज्ञप्ति नं. (Licence No.): P/NC/RJ/15/2493(P473797)

फीस रकम (Fee Rs.) 100000/- per year

M/s. Nayara Energy Ltd., 5th Floor, Jet Airways Godrej BKC, Plot No. C-66, Block Bandra Kuria Complex, Bandra East., Mumbai, District: MUMBAI, State: Maharashtra, PIN: 400051 को केवल इसमें पथ विनिर्दिष्ट वर्ग और मात्रा में पेट्रोलियम 29090.00 KL. आयात करने के लिए और उमका, नीचे वर्णित और अनुमोदित नक्शा संख्या P/NC/RJ/15/2493(P473797) तारीख 07/01/2022 जो कि इससे जुड़ा हुआ है, में दिखाए गए स्थान पर भंडारण के लिए पेट्रोलियम अधिनियम, 1934 के उपबंधों या उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अतिरिक्त शर्तों के अधीन रहते हुए, यह अनुज्ञप्ति अनुमोदित की जाती है।

Licence is hereby granted to M/s. Nayara Energy Ltd., 5th Floor, Jet Airways Godrej BKC, Plot No. C-66, Block Bandra Kuria Complex, Bandra East., Mumbai, District: MUMBAI, State: Maharashtra, PIN: 400051 valid only for the importation and storage of 29090.00 KL Petroleum of the class and quantities as herein specified and storage thereof in the place described below and shown on the approved plan No P/NC/RJ/15/2493(P473797) dated 07/01/2022 attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

यह अनुज्ञप्ति 31st day of December 2024 तक प्रवृत्त रहेगी।
The Licence shall remain in force till the 31st day of December 2024

पेट्रोलियम का विवरण /Description of Petroleum	अनुज्ञा मात्रा (किलोलीटरों में) /Quantity licensed in KL
वर्ग क प्रचुर पेट्रोलियम /Petroleum Class A in bulk	8000.00 KL
वर्ग क प्रचुर पेट्रोलियम से भिन्न /Petroleum Class A, otherwise than in bulk	NIL
वर्ग ख प्रचुर पेट्रोलियम /Petroleum Class B in bulk	21090.00 KL
वर्ग ख प्रचुर पेट्रोलियम से भिन्न /Petroleum Class B, otherwise than in bulk	NIL
वर्ग ग प्रचुर पेट्रोलियम /Petroleum Class C in bulk	NIL
वर्ग ग प्रचुर पेट्रोलियम से भिन्न /Petroleum Class C, otherwise than in bulk	NIL
कुल क्षमता /Total Capacity	29090.00 KL

January 7, 2022

J. Chief Controller of Explosives
NC, Fardabad

1). Amendment dated - 14/02/2023

अनुज्ञप्त परिसरों का विवरण और अवस्थान
DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

अनुज्ञप्त परिसर जिसकी विस्तृत सीमाएं अन्य विवरण संलग्न अनुमोदित नक्शों में दिखाई गई हैं Plot No: 278/2,273/19,273/4,272,279/23,276,276/1,276/2,277/1,279/35,277,279/27,273/17,278/1,279/16,279/4,279/28,279/38,279/24, POL Depot, SWAIPURA, Rohat, Taluka: Rohat, District: PALI, State: Rajasthan, PIN: 306421 स्थान पर अवस्थित है तथा उसमें निम्नलिखित 3 Above Ground tank(s) for CLASS A And 8 Under Ground tank(s) for CLASS A , 3 Above Ground tank(s) for CLASS B And 2 Under Ground tank(s) for CLASS B सम्मिलित हैं।

The licensed premises, the layout, boundaries and other particulars of which are shown in the attached approved plan are situated at Plot No: 278/2,273/19,273/4,272,279/23,276,276/1,276/2,277/1,279/35,277,279/27,273/17,278/1,279/16,279/4,279/28,279/38,279/24, POL Depot, SWAIPURA, Rohat, Taluka: Rohat, District: PALI, State: Rajasthan, PIN: 306421 and consists of 3 Above Ground tank(s) for CLASS A And 8 Under Ground tank(s) for CLASS A , 3 Above Ground tank(s) for CLASS B And 2 Under Ground tank(s) for CLASS B together with connected facilities.

Note:-This is system generated document does not require signature.

116
This copy is valid till
the date: 10/1/2024
Date: 10/1/2024
10/1/2024

Scanned with CamScanner



ICICI Lombard General Insurance Company Ltd.
 ICICI LOMBARD HOUSE, 414, Veer Savarkar Marg,
 Near Siddhi Vinayak Temple, Prabhadevi, Mumbai - 400 025.
 Attached & forming part of
 Policy no. 4007/245196584/00/000
 UEN: IRDAN115CP0014V01201920

**PUBLIC LIABILITY INSURANCE
 (UNDER PUBLIC LIABILITY INSURANCE ACT 1991)**

Policy No. 4007/245196584/00/000

PREAMBLE

ICICI Lombard General Insurance Company Limited ("the Company"), having received a Proposal and the premium from the proposer named in the Schedule referred to herein below, and the said Proposal and Declaration together with any statement, report or other document leading to the issue of this Policy and referred to therein having been accepted and agreed to by the Company and the Proposer as the basis of this contract do, by this Policy agree, in consideration of and subject to the due receipt of the subsequent premiums, as set out in the Schedule with all its Parts, and further, subject to the terms and conditions contained in this Policy, as set out in the Schedule with all its Parts that on proof to the satisfaction of the Company of the compensation having become payable as set out in Part I of the Schedule to the title of the said person or persons claiming payment or upon the happening of an event upon which one or more benefits become payable under this Policy, the Sum Insured/ appropriate benefit will be paid by the Company.

PART I OF SCHEDULE		
1	Name of the insured	Nayara Energy Limited
2	Mailing Address of the insured	Khambhalia Post, P O Box 24, District Devbhumi Dwarka - 361 305, Gujarat, India.
3	Trade or Business of the insured	Formulations Refining of crude oil, marketing of petroleum products
4	Address of Premises insured	All premises owned / occupied by Insured in India
5	Paid Up Capital	INR 15072 Million
6	Policy period	31 st March, 2022
		30 th March, 2023
7	Turnover	Time: 00:00 hrs
		23.59 hrs
8	Limit of Indemnity	INR 50,000,000
	Aggregate One Year (AOY)	INR 150,000,000
	Any One Accident (AOA)	



ICICI Lombard General Insurance Company Ltd.
 ICICI LOMBARD HOUSE, 414, Veer Savarkar Marg,
 Near Siddhi Vinayak Temple, Prabhadevi, Mumbai - 400 025.
 Attached & forming part of
 Policy no 400724519618400000
 UIN: IRDANI15CP0014V01201920

9	Compulsory Excess	Nil
10	Total Premium	INR 17,702/- (Premium value mentioned above is inclusive of taxes applicable)
	ERF Contribution	INR 15,002
	Total Payable	INR 32,704/-
11	Co-insurance details	Not applicable
12	Special conditions	<ol style="list-style-type: none"> 1. COMMUNICABLE DISEASE EXCLUSION ENDORSEMENT 2. Sanctions Clause 3. Absolute Aviation Exclusion 4. Offshore Risk Exclusion
13	Intermediary Details	Name - Direct 376505467
14	Territorial & Jurisdiction	India
<p>The stamp duty of Rs. 0.50/- (Fifty Paise Only) paid in cash or by demand draft or by pay order, vide Receipt/Challan No. CSD232202184 dated 06th January 2022.</p> <p>Signed for and on behalf of ICICI Lombard General Insurance Company Limited, at Mumbai on this date April 18, 2022.</p> <div style="text-align: right; margin-right: 50px;">  Authorised Signatory </div> <p>GSTIN Reg. No : 27AAACI7904G12N IL GIC GSTIN Address: Ground, First and Second Floor, ICICI Lombard House, 414 Veer Savarkar Marg, Prabhadevi, Mumbai 400025 Maharashtra Description of services: General Insurance Business HSN/SAC : 9971</p> <p>Policy shall stand cancelled ab initio in the event of non-realization of the premium.*</p> <p>*Note- In case of renewal of the policy, policy benefit and terms & conditions of policy including premium may be subject to change.*</p>		



ICICI Lombard General Insurance Company Ltd.
 ICICI LOMBARD HOUSE, 414, Vee Savarkar Marg,
 Near Siddhi Vinayak Temple, Prabhadevi, Mumbai - 400 025.
 Attached & forming part of
 Policy no. 4007/243196564/06/000
 UIN: IRDAN115CP0014V01201925

PART II OF SCHEDULE

1. Definitions

For the purpose of this policy, the following terms shall have the meaning as set forth hereunder:

- i. "Act" unless otherwise specifically mentioned shall mean the Public Liability Insurance Act 1991 as amended from time to time.
- ii. "Accident" means an accident involving a fortuitous, sudden or unintentional occurrence while handling any hazardous substance resulting in continuous, intermittent or repeated exposure to death of, or injury to any person or damage to any property but does not include an accident by reason only of war or radioactivity.
- iii. "Handling" in relation to any hazardous substance means the manufacture, processing, treatment, package, storage, transportation by vehicle, use, collection, destruction, conversion, offering for sale, transfer or the like of such hazardous substance.
- iv. "Hazardous Substance" and group means any substance or preparation which is defined as hazardous substance under the Public Liability Insurance Act, 1991 and the Rules framed there under
- v. "Owner" or "Insured" means a person who owns, or has control over handling of any hazardous substance at the time of accident and includes:
 - a. in the case of a firm, any of its partners
 - b. in the case of an association, any of its members, and
 - c. in the case of a company, any of its directors, managers, secretaries or other officers who is directly in charge of, and is responsible to the company for the conduct of the business of the company
- vi. "Turnover" shall mean
 - a. In case of Manufacturing Units - Entire annual gross sales turnover including all levies and taxes of manufacturing units handling hazardous substance as defined in the Public Liability Insurance Act, 1991. For the purpose of this insurance, the term "Units" shall mean all operations being carried out in the manufacturing complex in one location.
 - b. In case of Godowns/ Warehouse Owners - Total annual rental receipts of premises handling hazardous substance as defined in the Public Liability Insurance Act, 1991.
 - c. In case of Transport Operators - Total annual freight receipts
 - d. In all other cases - Total annual gross receipts

(2) Scope of Cover

The Company hereby agrees, subject to the terms, conditions and exclusions herein contained or endorsed or otherwise expressed herein, to indemnify the Insured or Owner as defined above for the purpose of this policy against the statutory liability arising out of Accidents occurring during the currency of the Policy due to handling



ICICI Lombard General Insurance Company Ltd.
 ICICI LOMBARD HOUSE, 4/4, Veer Savarkar Marg,
 Near Siddhi Vinayak Temple, Prabhavali, Mumbai - 400 023.
 Attached & forming part of
 Policy no. 4007/24319554/00/000
 UIN: IRDAN/15CP0014V01201920

of hazardous substances as provided for in the Act as defined above, and the Rules framed there under.

(3) Exclusions

The Company shall not be liable:

- i. For any willful or intentional non-compliance of any statutory requirements;
- ii. In respect of fines, penalties, punitive and /or exemplary damages;
- iii. Under any law or legislation except in so far as provided for in Section 8 (1) & 8 (2) of the Act;
- iv. In respect of damage to property owned, leased or hired or under hire purchase or on loan to the Insured or otherwise in the Insured Owner's control, care or custody;
- v. For any liability directly or indirectly occasioned by, happening through or in consequence of war, invasion, act of foreign enemy, hostilities (whether war be declared or not) civil war, rebellion, revolution, insurrection or military or usurped power;
- vi. For any liability directly or indirectly caused by or contributed to by:
 - a. Ionizing radiation or contamination by radioactivity from any nuclear fuel or from any nuclear waste from the combustion of nuclear fuel.
 - b. The radioactive, toxic, explosive or other hazardous properties of any explosive nuclear assembly or nuclear component thereof;
- vii. For matter outside the scope of Public Liability Insurance Act, 1991.
- viii. In respect of losses/liability arising outside India.

(4) Basis of Assessment of Claims

- i. The basis of assessment of claim shall be the award given by the appropriate authority under the Act.
- ii. Claim Procedures: The procedure for lodging the claim shall be as under:
 - a. On the occurrence of any Accident, whether or not the Insured receives any notice of an alleged claim / complaint, the Insured shall duly inform the Company in the manner prescribed in the 'Incident Reporting Form', detailing the Accident.
 - b. The Insured shall, upon receipt of any notice of an alleged claim / complaint from appropriate authority, forthwith furnish the same to the Company in the manner detailed in the 'Claim Application Form'. The insured shall also furnish the copies of such documents, as prescribed by the rules, which are submitted and forwarded by the appropriate authority and/or any proposed responses, if any, by the Insured to the appropriate authorities.
 - c. Upon the affixing of any legal liability upon the Insured in terms of an award of the appropriate authority, the Insured shall forthwith submit a duly filled 'Claim Settlement Form', detailing the liability accrued and the Defence Costs, if any together with any other information that the Company may require or as specified in the 'Claim Settlement Form'.
 - d. The Insured shall also at all times at his own expense produce, procure and give to the Company all such further particulars, plans,

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specifications, books, vouchers, invoices, duplicates or copies thereof, documents, investigation reports (internal/external), proofs, evidence and information with respect to the claim (verified by statutory declaration, if so required) and the origin and cause of the loss and the circumstances under which the loss or damage occurred, and any matter touching the liability or the amount of the liability of the Company as may be reasonably required by or on behalf of the Company together with a declaration on oath or in other legal form of the truth of the claim and of any matters connected therewith.

- e. Subject to applicable law, rule, regulation or notification in this behalf, the Company hereby reserves the right as provided hereafter:

No claim in respect of loss equal to or exceeding twenty thousand rupees in value on the policy shall be admitted for payment or settled by the Company unless the Company has been given a report on the occurrence of the loss and extent of the loss, from a person who holds a license to act as a Surveyor or loss assessor, under the Insurance Act, 1938, and appointed by the company for the purpose.

Provided that nothing hereinabove shall be deemed to take away or abridge the right of the Company to pay or to settle any claim at any amount different from the amount assessed by the Surveyor or loss assessor.

- f. The Insured shall furnish the forms duly completed together with:
- i. all material documents, as specified therein or as requested by the Company or otherwise;
 - ii. particulars of all other insurances, if any

No claim under this policy shall be payable unless the terms of this condition have been complied with

(5) Limitation Period

In no case whatsoever shall the Company be liable for any claim for relief made after the expiry of 5 years from the date of occurrence of the Accident.

(6) Policy Related Terms And Conditions

1. No admission, offer, promise or payment shall be made or given by or on behalf of the Insured under this policy without the written consent of the Company.
2. The Insured shall keep a record of their Turnover. The Company shall at all times have full rights to call for and examine such records.
3. In case the Company pays any amount to the claimant due to any statutory provision, such amount shall be recoverable from the Insured, if such amount need not have been paid but for the said statutory provision



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 LIN: IRDAS115CP0014VD1201920

PART III OF THE SCHEDULE

Standard Terms and Conditions

1. Incontestability and Duty of Disclosure

The policy shall be null and void and no benefit shall be payable in the event of untrue or incorrect statements, misrepresentation, incorrect description or non-disclosure in any material particular in the proposal form, personal statement, declaration and connected documents, or any material information having been withheld, or a claim being fraudulent or any fraudulent means or devices being used by the Insured or any one acting on his behalf to obtain any benefit under this policy

2. Reasonable Care

The Insured shall take all reasonable steps to safeguard the interests of the Insured against accidental loss, or damage that may give rise to the claim

3. Observance of terms and conditions

The due observance and fulfillment of the terms, conditions and endorsement of this policy in so far as they relate to anything to be done or complied with by the Insured, shall be a condition precedent to any liability of the Company to make any payment under this policy

4. Material change

The Insured shall immediately notify the Company by fax and in writing of any material change in the risk and cause at his own expense such additional precautions to be taken as circumstances may require to ensure safe operation of the Insured items or trade or business practices thereby containing the circumstances that may give rise to the claim and the Company may, adjust the scope of cover and / or premium, if necessary, accordingly

5. Records to be maintained

The Insured shall keep an accurate record containing all relevant particulars and shall allow the Company to inspect such record. The Insured shall within one month after the expiry of each period of insurance furnish such information as the Company may require

6. No constructive Notice

Any of the circumstances in relation to these conditions coming to the knowledge of any official of the Company shall not be the notice to or be held to bind or prejudicially affect the Company notwithstanding subsequent acceptance of any premium

7. Notice of charge etc

The Company shall not be bound to notice or be affected by any notice of any trust, charge, lien, assignment or other dealing with or relating to this policy but the receipt of the Insured or his legal personal representative shall in all cases be an effectual

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discharge to the company

B. Special Provisions

Any special provisions subject to which this policy has been entered into and endorsed in the policy or in any separate instrument shall be deemed to be part of this policy and shall have effect accordingly

9. Overriding effect of Part II of the Schedule

The terms and conditions contained herein and in Part II of the Schedule shall be deemed to form part of the policy and shall be read as if they are specifically incorporated herein; however, in case of any inconsistency of any term and condition with the scope of cover contained in Part II of the Schedule, then the term(s) and condition(s) contained herein shall be read mutatis mutandis with the scope of cover/terms and conditions contained in Part II of the Schedule and shall be deemed to be modified accordingly or superseded in case of inconsistency being irreconcilable

10. Electronic Transactions

The Insured agrees to adhere to and comply with all such terms and conditions as the Company may prescribe from time to time, and hereby agrees and confirms that all transactions effected by or through facilities for conducting remote transactions including the Internet, World Wide Web, electronic data interchange, call centers, teleservice operations (whether voice, video, data or combination thereof) or by means of electronic, computer, automated machines network or through other means of telecommunication, established by or on behalf of the Company, for and in respect of the policy or its terms, or the Company's other products and services, shall constitute legally binding and valid transactions when done in adherence to and in compliance with the Company's terms and conditions for such facilities, as may be prescribed from time to time. The Insured agrees that the Company may exchange, share or part with any information to or with other ICICI Group Companies or any other person in connection with the Policy, as may be determined by the Company and shall not hold the Company liable for such use/application

11. Duties of the Insured on occurrence of loss

On the occurrence of any loss, within the scope of cover under the policy the Insured shall:

- I. Forthwith file/submit a Claim Form in accordance with Claim Procedure Clause as provided in Part II of the Schedule.
- II. Allow the Surveyor or any agent of the Company to inspect the lost/damaged properties/premises/goods or any other material items, as per the Right to Inspect Clause as provided in this Part.
- III. Assist and not hinder or prevent the Company or any of its agents in pursuance of their duties under Rights of the Company On Happening Of Loss Or Damage Clause as provided in this Part.
- IV. Not abandon the insured property/item/premises, nor take any steps to rectify/remedy the damage before the same has been approved by the



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Company or any of its agents or the Surveyor.

If the Insured does not comply with the provisions of this Clause or other obligations cast upon the Insured under this policy, in terms of the other clauses referred to herein or in terms of the other clauses in any of the policy documents, all benefits under the policy shall be forfeited, at the option of the Company

12. Rights of the Company on happening of loss or damage

On the happening of loss or damage, or circumstances that have given rise to a claim under this policy, the Company may:

1. enter and/or take possession of the insured property, where the loss or damage has happened
2. take possession of or require to be delivered to it any property of the Insured in the building or on the premises at the time of the loss or damage
3. keep possession of any such property and examine, sort, arrange, remove or otherwise deal with the same; and,
4. sell any such property or dispose of the same for account of whom it may concern.

The powers conferred by this condition shall be exercisable by the Company at any time until notice in writing is given by the Insured that he makes no claim under the policy, or if any claim is made, until such claim is finally determined or withdrawn. The Company shall not by any act done in the exercise or purported exercise of its powers hereunder incur any liability to the Insured or diminish its rights to rely upon any of the conditions of this policy in answer to any claim.

If the insured or any person on his behalf shall not comply with the requirement of the Company, or shall hinder or obstruct the Company in the exercise of the powers hereunder, all benefits under the policy shall be forfeited at the option of the Company

13. Right to inspect

If required by the Company, an agent/representative of the Company including a loss assessor or a Surveyor appointed in that behalf shall in case of any loss or any circumstances that have given rise to the claim to the Insured be permitted at all reasonable times to examine into the circumstances of such loss. The Insured shall on being required so to do by the Company produce all books of accounts, receipts, documents relating to or containing entries relating to the loss or such circumstance in his possession and furnish copies of or extracts from such of them as may be required by the Company so far as they relate to such claims or will in any way assist the Company to ascertain in the correctness thereof or the liability of the Company under the policy

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14. Position after a claim

The Insured shall not be entitled to abandon any insured item/property whether the Company has taken possession of the same or not. As from the day of receipt of the claim amount by the Insured as determined by the Company to be fit and proper, the Sum Insured for the remainder of the period of insurance shall stand reduced by the amount of the compensation.

15. Subrogation

In the event of payment under this policy, the Company shall be subrogated to all the Insured's rights or recovery thereof against any person or organisation, and the Insured shall execute and deliver instruments and papers necessary to secure such rights.

The Insured and any claimant under this policy shall at the expense of the Company do and concur in doing and permit to be done, all such acts and things as may be necessary or required by the Company, before or after Insured's indemnification, in enforcing or endorsing any rights or remedies, or of obtaining relief or indemnity, to which the Company shall be or would become entitled or subrogated.

16. Contribution

If at the time of the happening of any loss or damage covered by this policy, there shall be existing any other insurance of any nature whatsoever covering the same, whether effected by the Insured or not, then the Company shall not be liable to pay or contribute more than its ratable proportion of any loss or damage.

17. Fraudulent claims

If any claim is in any respect fraudulent, or if any false statement, or declaration is made or used in support thereof, or if any fraudulent means or devices are used by the Insured or anyone acting on his behalf to obtain any benefit under this policy, or if a claim is made and rejected and no court action or suit is commenced within twelve months after such rejection or, in case of arbitration taking place as provided therein, within twelve (12) calendar months after the Arbitrator or Arbitrators have made their award, all benefits under this policy shall be forfeited.

18. Cancellation/termination

The Company may at any time, cancel this policy, by giving 30 days notice in writing by Registered post/Acknowledgement Due post to the Insured at his last known address in which case the Company shall be liable to repay on demand a rateable proportion of the premium for the unexpired term from the date of the cancellation. The Insured may also give 30 days notice in writing, to the Company, for the cancellation of this policy, in which case the Company shall cancel the policy from the date of receipt of notice and retain the premium for the period this policy has been in force at the Company's short period scales as shown herebelow.



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Period (Not exceeding)	Rate
1 week	25% of the Annual rate
1 Month	25% of the Annual rate
2 Months	35% of the Annual rate
3 Months	50% of the Annual rate
4 Months	60% of the Annual rate
6 Months	75% of the Annual rate
8 Months	85% of the Annual rate
Exceeding 8 Months	Full Annual Premium

19. Cause of Action/ Currency for payments

No Claims shall be payable under this policy unless the cause of action arises in India, unless otherwise specifically provided in Part II of the Schedule to this policy. All claims shall be payable in India in Indian Rupees only

20. Policy Disputes

Any dispute concerning the interpretation of the terms, conditions, limitations and/or exclusions contained herein is understood and agreed to by both the Insured and the Company to be subject to Indian Law. Each party agrees to submit to the exclusive jurisdiction of the High Court of Mumbai and to comply with all requirements necessary to give such Court the jurisdiction. All matters arising hereunder shall be determined in accordance with the law and practice of such Court

21. Renewal notice

The Company shall not be bound to accept any renewal premium nor give notice that such is due. Every renewal premium (which shall be paid and accepted in respect of this policy) shall be so paid and accepted upon the distinct understanding that no alteration has taken place in the facts contained in the proposal or declaration herein before mentioned and that nothing is known to the Insured that may result to enhance the risk of the company under the guarantee hereby given. No renewal receipt shall be valid unless it is on the printed form of the Company and signed by an authorized official of the Company

22. Notices

Any notice, direction or instruction given under this policy shall be in writing and delivered by hand, speed/registered post or courier to

In case of the Insured, at the address specified in Part 1 of the Schedule.

In case of the Company:

ICICI Lombard General Insurance Company Limited
 Corporate Office: ICICI LOMBARD HOUSE, 414 VEER SAVARKAR MARG,
 PRABHADEVI, MUMBAI-400025.

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Notice and instructions will be deemed served 7 days after posting or immediately upon receipt in the case of hand delivery, facsimile or e-mail

23. Customer Service

If at any time the Insured requires any clarification or assistance, the Insured may contact the offices of the Company at the address specified, during normal business hours

24. Grievances

In case the Insured is aggrieved in any way, the Insured should call the Insurers at toll free number: 1800 2666 or email the Insurer at customersupport@icicilombard.com.

If the Insured is not satisfied with the resolution, then the Insured may subsequently write to the manager- service quality, corporate manager- service quality, national manager- operations & finally director-services and business development at the following address:

Grievance Redressal Officer
 ICICI Lombard General Insurance Company Limited
 ICICI Lombard House
 414, Veer Savarkar Marg
 Near Siddhi Vinayak Temple,
 Prabhadevi, Mumbai 400 025

In case the Insured's complaint is not fully addressed by the Insurer, Insurer may use the Integrated Grievance Management System (IGMS) for escalating the complaint to IRDAI. Through IGMS, Insured can register the complaint online and track its status. For registration please visit IRDAI website www.irdaindia.org. If the issue still remains unresolved, the Insured may, subject to vested jurisdiction, approach Insurance Ombudsman for the redressal of the grievance.

The details of Insurance Ombudsman are available below:-

Address & Contact Details of Ombudsmen Centres

Office of The Governing Body of Insurance Council
 (Monitoring Body for Offices of Insurance Ombudsman)
 3rd Floor, Jeevan Seva Annexe, Santacruz(West), Mumbai - 400054. Tel no: 26106671/6889.
 Email id: inscoun@gbic.co.in website: www.gbic.co.in

 If you have a grievance, approach the grievance cell of Insurance Company first.
 If complaint is not resolved/ not satisfied/not responded for 30 days then
 You can approach The Office of the Insurance Ombudsman(Bimalokpal)
 Please visit our website for details to lodge complaint with Ombudsman.



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 Near Siddhi Vinayak Temple, Prabhadevi, Mumbai - 400 025.
 Attached & forming part of
 Policy no. 4007245196384/00/000
 UIN: IRDANI15CP0014V01201920

<p>Office of the Insurance Ombudsman, 2nd Floor, Ambica House, Ashram Rd, AHMEDABAD-380 014. Tel.:- 079-27545441/27546840 Fax : 079-27546142 Email: bimalokpal.ahmedabad@gbic.co.in</p>	<p>Office of the Insurance Ombudsman, 2nd Floor, Janak Vihar Complex, 6, Malviya Nagar. BHOPAL-462 003. Tel.:- 0755-2769201/9202 Fax : 0755-2769203 Email: bimalokpal.bhopal@gbic.co.in</p>
<p>Office of the Insurance Ombudsman, 62, Forest Park, BHUBANESHWAR-751 009. Tel.:- 0674-2596455/2596003 Fax : 0674-2596429 Email: bimalokpal.bhubaneswar@gbic.co.in</p>	<p>Office of the Insurance Ombudsman, SCO No.101-103,2nd Floor, Batra Building, Sector 17-D, CHANDIGARH-160 017. Tel.:- 0172-2706468/2772101 Fax : 0172- 2708274 Email: bimalokpal.chandigarh@gbic.co.in</p>
<p>Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI-600 016. Tel.:- 044-24333668 /24335284 Fax : 044- 24333664 Email: bimalokpal.chennai@gbic.co.in</p>	<p>Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Bldg, Asaf Ali Road, NEW DELHI-110 002. Tel.:- 011-23234057/23232037 Fax : 011- 23230858 Email: bimalokpal.delhi@gbic.co.in</p>
<p>Office of the Insurance Ombudsman, "Jeevan Nivesh", 5th Floor, S.S. Road, GUWAHATI-781 001. Tel.:- 0361-2132204/5 Fax : 0361-2732937 Email: bimalokpal.guwahati@gbic.co.in</p>	<p>Office of the Insurance Ombudsman, B-2-46, 1st Floor, Moin Court, A.C. Guards, Lakdi-Ka-Pool, HYDERABAD-500 004. Tel : 040-65504123/23312122 Fax: 040- 23376599 Email: bimalokpal.hyderabad@gbic.co.in</p>
<p>Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., M.G. Road, ERNAKULAM-682 015. Tel : 0484-2359759/2359338 Fax : 0484-2359336 Email: bimalokpal.ernakulam@gbic.co.in</p>	<p>Office of the Insurance Ombudsman, Hindustan Building, Annexe, 4th Floor, C.R.Avenue, KOLKATA - 700072 Tel No: 033-22124339/22124346 Fax: 22124341 Email: bimalokpal.kolkata@gbic.co.in</p>
<p>Office of the Insurance Ombudsman, Jeevan Bhawan, Phase-2, 6th Floor, Nawal Kishore Road, Hazratganj, LUCKNOW-226 001. Tel : 0522 -2231331/2231330 Fax : 0522-2231310 Email: bimalokpal.lucknow@gbic.co.in</p>	<p>Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S.V. Road, Santacruz(W), MUMBAI-400 054. Tel : 022-26106960/26106552 Fax : 022- 26106052 Email: bimalokpal.mumbai@gbic.co.in</p>
<p>Office of the Insurance Ombudsman, Ground Floor, Jeevan Nidhi II, Bhawani Singh Road, JAIPUR - 302005. Tel: 0141-2740363 Email: bimalokpal.jaipur@gbic.co.in</p>	<p>Office of the Insurance Ombudsman, 3rd Floor, Jeevan Darshan, N.C. Kalkar Road, Narayanpet PUNE - 411030. Tel: 020-32341320 Email: Bimalokpal.pune@gbic.co.in</p>



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 Attached & forming part of
 Policy no: 4007/245196524-00000
 UIN: IRDANI15CP0014V01201920

<p>Office of the Insurance Ombudsman, 24th Main Road, Jeevan Soudha Bldg., JP Nagar, 1st Phase, Ground Floor BENGALURU - 560025 Tel No: 080-26652049/26652048 Email: bimalokpal.bengaluru@gbic.co.in</p>	<p>Office of the Insurance Ombudsman, 4th Floor, Bhagwan Sahai Palace, Main Road, Naya Bana, Sector-15, NOIDA - 201301. Tel: 0120-2514250/51/53 Email: bimalokpal.noide@gbic.co.in</p>
<p>Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, PATNA - 800006 Tel No: 0612-2680952 Email id : bimalokpal.patna@gbic.co.in.</p>	

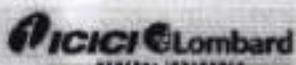


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 UID: IRDIAN115CP0014V01201920

COMMUNICABLE DISEASE EXCLUSION ENDORSEMENT

- 1) Notwithstanding any provision, clause or term of this Policy to the contrary, this Policy excludes any loss, cost, damage, liability, claim, fines, penalty or expense or any other amount of whatsoever nature, whether directly or indirectly and/or in whole or in part, related to, caused by, contributed to by, resulting from, as a result of, as a consequence of, attributable to, arising out of, arising under, in connection with, or in any way involving (this includes all other terms commonly used and/or understood to reflect or describe nexus and/or connection from one thing to another whether direct or indirect):
 - i) a Communicable Disease and/or the fear or threat (whether actual or perceived) of a Communicable Disease and/or the actual or alleged transmission of a Communicable Disease regardless of any other cause or event contributing and/ or occurring concurrently or in any sequence thereto, and
 - ii) a pandemic or epidemic, as declared by the World Health Organization or any governmental authority.

- 2) As used herein, Communicable Disease means: any infectious, contagious or communicable substance or agent and/or any infectious, contagious or communicable disease which can be caused and/or transmitted by means of substance or agent where:
 - i) the disease includes, but is not limited an illness, sickness, condition or an interruption or disorder of body functions, systems or organs, and
 - ii) the substance or agent includes, but is not limited to, a virus, bacterium, parasite, other organism or other micro-organism (whether asymptomatic or not); including any variation or mutation thereof, whether deemed living or not, and
 - iii) the method of transmission, whether direct or indirect, includes but not limited to, airborne transmission, bodily fluid transmission, transmission through contact with human fluids, waste or the like, transmission from or to any surface or object, solid, liquid or gas or between organisms including between humans, animals, or from any animal to any human or



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from any human to any animal, and

iv) the disease, substance or agent is such:

- a. that causes or threatens damage or can cause or threaten damage to human health or human welfare, or
- b. that causes or threatens damage to or can cause or threaten damage to, deterioration to, contamination of, loss of value of, loss of marketability of or loss of use or usefulness of, tangible or intangible property.

For avoidance of doubt, Communicable Disease includes but is not limited to Coronavirus Disease 2019 (Covid -19) and any variation or mutation thereof.

3) For further avoidance of doubt, any contingent or other business interruption loss, cost, damage, loss of income, loss of use, increased cost of working and/or extra expense arising out of or attributable to:

- a) any partial or complete closure of and/or slowdown in, including but not limited to any closure by or under the advisories of public, military, government or civil authorities, or any denial of access to Insured premises, or customer and or supplier premises (including service / utility providers), or
- b) change in consumer behavior, or
- c) an absence of infected employees or employees suspected of being infected shall not be covered by this Insurance Contract/Policy

4) For still further avoidance of doubt, loss, cost, damage, liability, claim, fines, penalty or expense or any other amount excluded hereby, includes but is not limited to any cost to identify, clean-up, detoxify, disinfect, decontaminate, mitigate, remove, evacuate, repair, replace, monitor, sanitize or test: (1) for a Communicable Disease or (2) any tangible or intangible property covered by this Insurance Contract/Policy that is affected by such Communicable Disease.

5) It is clarified that (1) no other prior, concurrent or subsequent provision, clause, term or exception of this Policy (including (but not limited to) any prior, concurrent or subsequent endorsement and/or any provision, clause, term, buy back or exception that operates, or is intended to operate, to extend the coverage

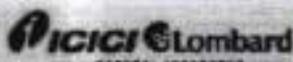


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of, or protections provided by, this Policy by whatever name called like any coverage extension, additional coverage, global extension, exception to any exclusion); (2) any change in the law, clause or similar provision; (3) any follow the fortunes clause or similar provision; and/or (4) no change in the law or any regulation (to the extent permitted by applicable law), shall operate to provide any coverage or protection under this Policy that would otherwise be excluded through the exclusion set forth in this clause.

6 . If the Insurer alleges that by reason of this Clause any amount is not covered by this Policy the burden of proving the contrary shall rest in the Insured

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Policy no. 4007/2451965AA000000
UIN: IRDANI15CP0014V01201920

AVIATION LIABILITY EXCLUSION

Notwithstanding anything to the contrary mentioned in the policy or in any of the endorsements, it is hereby declared that the policy will not cover any liability arising out of damage to aircrafts (including missiles or spacecraft, ground support or control equipment used therewith and electronic data employed in such aviation operations)

It is also agreed that no coverage's under this policy apply to any damages

(A) arising out of "Aircraft Products and Completed Operations" or / any reliance upon any representation or warranty made with respect thereto, nor to any damages arising out of the grounding of any aircraft.

"Aircraft Product and Completed Operations" - It means:

- 1) Aircraft (including missiles or spacecraft and ground support or control equipment used therewith and electronic data employed in such aviation operations) and any other goods or products manufactured, sold, handled or distributed by the Insured or any services provided or recommended by the Insured or by others trading under insured's name for use in the manufacture, repair, operation, maintenance or use of any aircraft, and
- 2) Any articles, furnished by the Insured and installed in aircraft or used in connection with aircraft or for spare parts for aircraft, including but not limited to ground handling tools and equipment, training aids, instructions, manuals, blueprints, engineering or other data, engineering or other advice, and labor relating to such aircraft or articles.

"Grounding" means the withdrawal of one or more aircraft for the flight operations or the imposition of speed, passenger or load restrictions on such aircraft by reason of the existence of or alleged or suspected existence of any defect, fault or condition in such aircraft or any part thereof sold, handled or distributed by the Insured or manufactured, assembled or processed by any other person or organization according to specifications, plans, suggestions, orders, or drawings of the Insured or with tools, machinery or other equipment furnished to such persons or organizations by the Insured, whether such aircraft so withdrawn are owned or operated by the same or different persons, organizations or corporations.

A grounding shall be deemed to commence on the date of an occurrence which discloses such condition, or on the date an aircraft is first withdrawn from service on account of such condition, whichever occurs first.



ICICI Lombard General Insurance Company Ltd.
 ICICI LOMBARD HOUSE, 414, Viceroy Marg,
 Near Siddhi Vinayak Temple, Prabhadevi, Mumbai - 400 025.
 Attached & forming part of
 Policy no. 400724319638400000
 UIN: IRDANI15CIN014V01201920

(B) arising out of ownership, maintenance, use of aircrafts, or any operations necessary or incidental to, any airport or aircraft landing area.

All other terms and conditions remain unchanged.

Sanction Clause

We shall not be deemed to provide cover under this Policy or be liable to pay any amount under the Policy to the extent that the provision of such cover or payment of such amount would expose us to any sanction, prohibition or restriction under United Nations resolutions or the trade or economic sanctions, laws or regulations of the European Union, United Kingdom or United States of America.

ICICI Lombard General Insurance Company Limited

IRDA Reg. No. 115

CIN: L27300MH2000PLC125408

Marketing Address:

Registered Office:

Toll free No.: 1800 2888

401 & 402, 4th Floor, Interpace 11,

ICICI Lombard House, 414, Viceroy Marg,

Alternate No.: +91223122504 (chargeable)

New Linking Road, Malad (West),

Near Siddhi Vinayak Temple, Prabhadevi,

Email: customersupport@icicilombard.com

Mumbai - 400 054.

Mumbai - 400 025.

Website: www.icicilombard.com

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GSTIN: 08AAVFP3110F1Z9

MOB:- +91-98283-94880
+91-96600-38800

P.H. CONSTRUCTION

P.H. CONSTRUCTION

Ref. No. :-

TAX-INVOICE

Date :-

Supply of Water Through Water Tankers to NAYARA ENERGY, Pali Depot

To:		Invoice No	222		
Nayara Energy Limited		Date	28/02/2023		
Pali Terminal-2 Depot Sumarpur Road, Village Mandar Khuri		W.O. Date	10/11/2022		
Pali, Rajasthan-306401 INDIA		W.O. No	4500043624		
		Vendor Code	209299		
PAN NO	AAACE0890P	Place of Supply	Rajasthan		
GSTIN NO	08AAACE0890P1Z9				
State	Rajasthan	Supply of Water Through Water Tankers to NAYARA ENERGY, Pali Depot, Rajasthan			
S. No.	Description	Qty.	UoM	Rate (INR)	Amount
1	Supply of Water to Nayara Energy, Pali Depot through 10 KL tanker	896	KL		
					Total
Rupees (Rs) :-					Round Off Total Amount
PAN NO	AAVFP3110F	For, P. H. CONSTRUCTION			
GST Tax No.	08AAVFP3110F1Z	For P.H. CONSTRUCTION			
Payment is to be made by RTGS in favor of P.H. Construction					
Account Name	P.H. Construction				
Account No	83057102806				
Bank Name	Rajasthan Merudhara Gramin Bank				
Branch	ROHAT				
IFSC	RMCB0000063				
					Authorised Signatory


 1/3/2023

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R3/6
Annexure-D
NAYARA
ENERGY

Ref No. NAYA/MKTG/PD/RSPCB/2023/01

Date: 20-03-2023

To,
The Regional Officer,
Rajasthan State Pollution Control Board,
SA-6, Mandia Road Industrial Area, Pali, Rajasthan 306401

20/05/2023
JEEC V.S/

Sub: Compliance Report of condition stipulated in Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: RSPCB Unit Id - 100787
RSPCB CTO Order No. 2021-2022/HDF/8884 dt. 09-02-2022
RSPCB CTO Order No. 2022-2023/HDF/8989 dt. 29-06-2022

Respected Sir,

We Nayara Energy Limited, Pali Depot hereby is submitting point-wise compliance status of condition stipulated in subject **consent to operate** are attached as **Annexure 1 & Annexure 2**.

All required supporting documents along with reports of environment monitoring conducted are also attached.

Thanking you,

Yours faithfully,
For Nayara Energy Limited



Authorized Signatory

Enclosures: As above.

Nayara Energy Limited (Formerly known as Essar Oil Limited)
5th Floor, Jet Airways Godrej BKC, Plot No. C-68, G Block,
Bandra Kuria Complex, Bandra East, Mumbai 400 051, India

T +91 22 6612 1900 | F +91 22 6708 2177
E marketing@nayaraenergy.com

Registered Office:
Khambhala, Box No.24, Dist. Devbhumi Dwarka,
Gujarat 361 305, India
T +91 2833 661444 | F +91 2833 662929

CIN: U11100GJ1989PLC32116
www.nayaraenergy.com

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Annexure 1**RSPCB CTO Order No. 2021-2022/HDF/8884 dt. 09-02-2022**

S.N.	Condition of CTO Order No. 2021-2022/HDF/8884 dt. 09-02-2022	Compliance															
1	That this Consent to Operate is valid for a period from 21/10/2021 to 30/09/2026.	Noted.															
2	That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation / processes or providing following services with capacities given below.	Complied. No changes in product quantities / capacities.															
	<table border="1"> <thead> <tr> <th>Particular</th> <th>Type</th> <th>Quantity with Unit</th> </tr> </thead> <tbody> <tr> <td>Ethanol</td> <td>Activity</td> <td>350.00 KL</td> </tr> <tr> <td>HSD</td> <td>Activity</td> <td>21,090.00 KL</td> </tr> <tr> <td>MS</td> <td>Activity</td> <td>7,640.00 KL</td> </tr> <tr> <td>Slop</td> <td>Service</td> <td>10.00 KL</td> </tr> </tbody> </table>	Particular	Type	Quantity with Unit	Ethanol	Activity	350.00 KL	HSD	Activity	21,090.00 KL	MS	Activity	7,640.00 KL	Slop	Service	10.00 KL	
Particular	Type	Quantity with Unit															
Ethanol	Activity	350.00 KL															
HSD	Activity	21,090.00 KL															
MS	Activity	7,640.00 KL															
Slop	Service	10.00 KL															
3	That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.	Noted and complied.															
4	That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:	Complied.															
	<table border="1"> <thead> <tr> <th>Type of effluent</th> <th>Max effluent generation (KLD)</th> <th>Recycled Qty of Effluent (KLD)</th> <th>Disposed Qty of effluent (KLD) and mode of disposal</th> </tr> </thead> <tbody> <tr> <td>Domestic Sewage</td> <td>3.500</td> <td>NIL</td> <td>3.500 To be treated in STP and to be used in plantation and horticulture</td> </tr> <tr> <td>Trade Effluent</td> <td>2.000</td> <td>NIL</td> <td>2.000 Reuse in Process</td> </tr> </tbody> </table>	Type of effluent	Max effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal	Domestic Sewage	3.500	NIL	3.500 To be treated in STP and to be used in plantation and horticulture	Trade Effluent	2.000	NIL	2.000 Reuse in Process				
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Trade Effluent	2.000	NIL	2.000 Reuse in Process														
5	That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:	Complied.															
	<table border="1"> <thead> <tr> <th rowspan="2">Sources of Air Emissions</th> <th rowspan="2">Pollution Control Measures</th> <th colspan="2">Prescribed</th> </tr> <tr> <th>Parameter</th> <th>Standard</th> </tr> </thead> <tbody> <tr> <td>DG Set (1 nos.) (250KVA)</td> <td>ACOUSTIC ENCLOSURE ADEQUATE STACK HEIGHT</td> <td>--</td> <td>--</td> </tr> <tr> <td>DG Set (2 nos.) (750 KVA)</td> <td>ACOUSTIC ENCLOSURE</td> <td>--</td> <td>--</td> </tr> </tbody> </table>	Sources of Air Emissions	Pollution Control Measures	Prescribed		Parameter	Standard	DG Set (1 nos.) (250KVA)	ACOUSTIC ENCLOSURE ADEQUATE STACK HEIGHT	--	--	DG Set (2 nos.) (750 KVA)	ACOUSTIC ENCLOSURE	--	--		
Sources of Air Emissions	Pollution Control Measures			Prescribed													
		Parameter	Standard														
DG Set (1 nos.) (250KVA)	ACOUSTIC ENCLOSURE ADEQUATE STACK HEIGHT	--	--														
DG Set (2 nos.) (750 KVA)	ACOUSTIC ENCLOSURE	--	--														



	ADEQUATE STACK HEIGHT														
6	That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal into Inland Surface Water. The main parameters for regular monitoring shall be as under	Complied. Monitoring reports attached as Annexure A													
	<table border="1"> <thead> <tr> <th>Parameters</th> <th>Standards</th> </tr> </thead> <tbody> <tr> <td>pH Value</td> <td>Between 5.5 to 9.0</td> </tr> <tr> <td>Oil and Grease</td> <td>Not to exceed 10 mg/l</td> </tr> <tr> <td>Biochemical Oxygen Demand (3 days at 27°C)</td> <td>Not to exceed 30 mg/l</td> </tr> <tr> <td>Total Suspended Solids</td> <td>Not to exceed 50 mg/l</td> </tr> <tr> <td>Chemical Oxygen Demand</td> <td>Not to exceed 250 mg/l</td> </tr> </tbody> </table>	Parameters	Standards	pH Value	Between 5.5 to 9.0	Oil and Grease	Not to exceed 10 mg/l	Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l	Total Suspended Solids	Not to exceed 50 mg/l	Chemical Oxygen Demand	Not to exceed 250 mg/l		
Parameters	Standards														
pH Value	Between 5.5 to 9.0														
Oil and Grease	Not to exceed 10 mg/l														
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l														
Total Suspended Solids	Not to exceed 50 mg/l														
Chemical Oxygen Demand	Not to exceed 250 mg/l														
7	That this consent to operate is Valid only for the total storage of 29090 KL of petroleum products (HSD, Slop, MS & Ethanol) as per condition no. 2 and shall not be treated for processing/ storage of any other petroleum products.	Complied. No changes in storage capacities.													
8	That total water requirement is 12 KLD (for domestic use-5 KLD, Industrial-2 KLD & Plantation/others-5 KLD) and same shall be obtained from ground water.	Noted for compliance.													
9	That the industry shall maintain sewage treatment plant (STP) of adequate capacity so as to treat the entire domestic waste water (3.5 KLD) up to the norms for inland surface water standards at condition no 6.	Noted and Complied.													
10	That entire STP treated domestic waste water shall be used for plantation/gardening within the premises and no waste water shall be discharged outside the premises.	Noted and Complied.													
11	That the industry shall maintain flow meters on sources/intake of fresh water, waste water generation and on the inlet and outlet of STP to measure the quantity of daily water consumption and treated waste water reused and daily records of same shall be maintained and submitted to the Board.	Noted and Complied.													
12	That industry shall not abstract ground water without prior NOC/ Permission from CGWA & shall comply with all the condition of NOC no. CGWA/ NOC/ IND/ ORIG/2021/10795	Noted for compliance.													
13	That no process effluent will be generated. The effluent generated from the floor washing and mock drill will be suitably treated in Oil Water Separator installed at unit & shall be used for plantation/Horticulture.	Noted and Complied.													
14	That all possible efforts shall be made for minimization of use of fresh water and use of treated waste water for gainful use within premises.	Noted and agreed.													
15	That no treated/untreated waste water (domestic/trade) shall be discharge out side the premises & complete zero liquid discharge status shall be maintained	Complied.													

ASAP

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16	That the unit shall maintain acoustic enclosure and stack of adequate height with D.G. Sets of 02x750 KVA Each, 01x250 KVA	Complied.
17	That already installed fire fighting engine (2 no.) shall not be operated without prior consent from the State Board for which unit shall apply obtain separate consent to establish / operate from the State Board before 28.02.2022	Complied. Separate consent ref. no. RSPCB CTO Order No. 2022-2023/HDF/8989 dt. 29-06-2022 has been obtained from State Board for operation of 03 nos. fire engine. Attached as Annexure B
18	That unit shall use cleaner fuel in D.G. Set/ fire fighting engines etc. i.e. having low sulphur content.	Complied.
19	That additional source of Air/Water pollution shall not be installed without prior consent to establish from the State Board.	Noted and agreed.
20	That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.09.2006 for taking up any such activity which attracts Environmental clearance under EIA Notification dated 14.09.2006 in future.	Noted. Currently unit does not require Environmental Clearance as isolated storages has been kept out of the purview of the provisions of the EIA notification through MoEF & CC notification dated 13.06.2019 wherein 6(b) category was omitted from EIA Notification dated 14.09.2006. State Level Environment Impact Assessment Authority, Rajasthan has also issued letter regarding same.
21	That unit shall operate with valid PESO license & policy under PLI Act, 1991.	Complied PESO license ref. no. P/NC/RJ/15/2493 (P473797) and Policy ref. no. 4007 / 245196584 / 00 / 000 obtained as per requirement. Attached as Annexure C and Annexure D
22	That the unit shall comply with the provisions of manufacture, storage and import of hazardous Chemical Rules 1989	Noted for compliance.
23	That industry shall comply with the provisions of Hazardous & others Waste (Management, & Transboundary Movement) Rules, 2016 and shall apply & obtain Hazardous waste authorization before 28.02.2022.	Complied. Authorization ref. no. RPCB /HWM /2022-2023 /HDF / HSW/13 obtained for generation of Hazardous & Other waste as per condition. Attached as Annexure E
24	That unit shall provide of greenbelt cover by 33% of total land area.	Noted for compliance





25	That capital investment as per the C.A. certificate submitted by the unit is Rs. 116.53 Cr.	Noted.
26	That the unit shall install adequately designed rain water harvesting structure for recharge of ground water in and around the area	Complied.
27	That the industry shall not use petcoke / furnace oil in any process/service/utility in compliance to the order dated 24/10/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan	Noted and agreed.
28	That the industry shall submit half-yearly compliance report of all the above conditions to the State Board.	Complied.
29	That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act	Noted and agreed.





Annexure 2

RSPCB CTO Order No. 2022-2023/HDF/8989 dt. 29-06-2022

S.N.	Condition of CTO Order No. 2022-2023/HDF/8989 dt. 29-06-2022	Compliance										
1	That this Consent to Operate is valid for a period from 07/04/2022 to 31/03/2027.	Noted.										
2	That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below: <table border="1" data-bbox="272 733 987 827"> <thead> <tr> <th>Particular</th> <th>Type</th> <th>Quantity with Unit</th> </tr> </thead> <tbody> <tr> <td>Fire Fighting Engine</td> <td>Activity</td> <td>3.00 NOS</td> </tr> </tbody> </table>	Particular	Type	Quantity with Unit	Fire Fighting Engine	Activity	3.00 NOS	Complied. No changes in number of stacks.				
Particular	Type	Quantity with Unit										
Fire Fighting Engine	Activity	3.00 NOS										
3	That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.	Noted.										
4	That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under: <table border="1" data-bbox="272 1096 993 1311"> <thead> <tr> <th rowspan="2">Sources of Air Emissions</th> <th rowspan="2">Pollution Control Measures</th> <th colspan="2">Prescribed</th> </tr> <tr> <th>Parameter</th> <th>Standard</th> </tr> </thead> <tbody> <tr> <td>Fire Fighting Engine(3NOS.)</td> <td>ADEQUATE STACK HEIGHT</td> <td>--</td> <td>--</td> </tr> </tbody> </table>	Sources of Air Emissions	Pollution Control Measures	Prescribed		Parameter	Standard	Fire Fighting Engine(3NOS.)	ADEQUATE STACK HEIGHT	--	--	Noted and complied.
Sources of Air Emissions	Pollution Control Measures			Prescribed								
		Parameter	Standard									
Fire Fighting Engine(3NOS.)	ADEQUATE STACK HEIGHT	--	--									
5	That this consent to operate is being issued for three fire fighting engine only mentioned at condition no. 2. The industry has to seek fresh consent to establish & operate for any change in product / by product/process/modification/alteration.	Noted.										
6	That the industry shall maintain adequate stack height with three fire fighting engines	Complied.										
7	That water shall not be used in process and thus no trade effluent will be generated.	Complied.										
8	That no treated/untreated waste water (domestic & trade effluent) shall be discharged outside the factory premises in any case and complete zero discharge status shall be maintained.	Complied. Complete zero discharge status has been maintained.										
9	That no additional source of Air/Water pollution shall be installed without prior consent to establish from the State Board.	Noted.										
10	That no waste as defined under Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 shall be generated.	Complied. Authorizaton ref.no. RPCB /HWM /2022-2023 /HDF/ HSW /13 obtained.										



11	That the industry shall install & maintain adequately designed rain water harvesting structure for recharge of ground water in and around the area.	Complied.
12	That the plantation of local species in the 33% of total area of the project shall be carried out & maintained.	Complied.
13	That capital investment as per the C.A. certificate submitted by the unit is Rs. 99.0 lacs which includes the cost Plant & Machinery.	Noted.
14	That the industry shall ensure compliance of all the conditions of consent to operate issued vide Board's order no.2021-2022/HDF/8884 date 09.02.2022 & consent to establish issued vide Board's order no.2021-22/HDF/8936 dated 23.03.2022.	Complied. CTE compliance submitted in April'22.
15	That industry shall submit point wise compliance report on half yearly basis to the State Board.	Noted. Last compliance report submitted in Oct'22.
16	That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.	Noted and agreed.
17	That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.	Noted and agreed.
18	That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.	Noted and agreed.
19	That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.	Noted and agreed. No E-waste generated till date. Any E- waste generated will be channelized as per the provisions of E-waste (Management) Rules, 2016
20	That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.	Noted and agreed.
21	That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.	Noted and agreed.
22	That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.	Noted and agreed.
23	That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended)	Noted and agreed.





NAYARA
ENERGY

	<p>and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.</p>	<p>No waste batteries generated till date. Any waste battery generated will be returned to the authorized dealers or recyclers only as per the provisions of Batteries (Management and Handling) Rules, 2001.</p>
24	<p>That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.</p>	<p>Noted and agreed.</p>



ANNEXURE - A

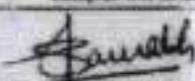
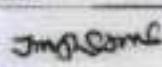


NAKSHATRA ENVIRO SERVICES

M. 94136-65777
M. 80038-96245

Office : 6640, Heera Path Mansarovar, Jaipur - 302020 | Website : www.nakshatraenviro.in
Lab: 46, Solitaire Industrial Park, Phase-I, Near RICO Industrial Area, Begru (Ext.), Dahmi Kalan, Jaipur-303007
E-mail : neelab3004@gmail.com, nakshatraenviro@gmail.com

Recognized by Ministry of Environment, Forest and Climate Change, Government of India
NABL Accredited, ISO 9001:2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory

Reference No.: NES230127021		Date: 01/02/2023			
TEST CERTIFICATE					
STACK EMISSION MONITORING REPORT					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	AU near Village - Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)				
Nature of Industry	Petroleum Storage Depot				
SAMPLE DETAILS					
Date of Sampling	27/01/2023				
Stack attached to	Diesel Generator (D.G. Set) No. 1				
Type of Fuel used	Diesel				
Engine Capacity	750 kVA				
Stack Height (above ground)	7 metres				
Diameter of sampling port	152.00 mm				
Sampling Duration	30 minutes				
Operating Schedule (hrs./day)	As per requirement				
Ambient Temperature	21°C				
Stack Gas Temperature	198°C				
Stack Gas Velocity	17.10 m/sec.				
Volametric Flow	681.29 Nm ³ /hr.				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl No.	Parameters	Unit	Values Found	Limits	Protocol
1.	Particulate Matter (PM)	g/kW-hr	0.10	0.2	IS 11255 (P-1):1985 (RA 2019)
2.	Sulphur dioxide (SO ₂)	g/kW-hr	0.72	-	IS 11255 (P-2):1985 (RA 2019)
3.	Oxides of Nitrogen (NO _x)	g/kW-hr	1.85	4.0	IS 11255 (P-7):2005 (RA 2019)
4.	Hydrocarbon (HC)	g/kW-hr	0.26		As per CPCB Guidelines
5.	Carbon Monoxide (CO)	g/kW-hr	1.03	3.5	IS 13270:1992 (RA 2019)
<p>Note: Limits as per Environment (Protection) Rules, 1986</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results enlisted refer only to the above sample and applicable parameter endorsement of products is neither inferred nor required. Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified. 					
 (Sarrah Sharma) Review By				 (Jag Mohan Sharma) Authorized Signatory	
*** END OF REPORT ***					

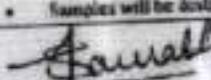
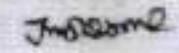


NAKSHATRA ENVIRO SERVICES

M. 94136-66777
M. 80038-96246

Office : 66/45, Heera Path Mansarovar, Jaipur - 302020 | Website : www.nakshatraenviro.in
Lab: 46, Solitaire Industrial Park, Phase-I, Near RIICO Industrial Area, Bagru (Ext.), Dahmi Katan, Jaipur-303007
E-mail : neslab2004@gmail.com, nakshatraenviro@gmail.com

Recognized by Ministry of Environment, Forest and Climate Change, Government of India
NABL Accredited, ISO 9001:2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory

Reference No.: NES230127022		Date: 01/02/2023			
TEST CERTIFICATE STACK EMISSION MONITORING REPORT					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	At/ near Village - Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)				
Nature of Industry	Petroleum Storage Depot				
SAMPLE DETAILS					
Date of Sampling	27/01/2023				
Stack attached to	Diesel Generator (D.G. Set) No. 2				
Type of Fuel used	Diesel				
Engine Capacity	750 kVA				
Stack Height (above ground)	7 metres				
Diameter of sampling port	152.00 mm				
Sampling Duration	30 minutes				
Operating Schedule (hrs./day)	As per requirement				
Ambient Temperature	21°C				
Stack Gas Temperature	202°C				
Stack Gas Velocity	17.08 m/sec.				
Volumetric Flow	632.77 Nm ³ /hr.				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl. No.	Parameters	Unit	Value Found	Limits	Protocol
1.	Particulate Matter (PM)	g/kW-hr	0.09	0.2	IS 11255 (P-1):1985 (RA 2019)
2.	Sulphur dioxide (SO ₂)	g/kW-hr	0.69	-	IS 11255 (P-2):1985 (RA 2019)
3.	Oxides of Nitrogen (NO _x)	g/kW-hr	1.76	4.0	IS 11255 (P-7):2005 (RA 2019)
4.	Hydrocarbon (HC)	g/kW-hr	0.24		As per CPCB Guidelines
5.	Carbon Monoxide (CO)	g/kW-hr	0.98	3.5	IS 13270:1992 (RA 2019)
<p>Note: Limits as per Environment (Protection) Rules, 1986</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results outlined refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied. Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified. 					
 (Saurabh Sharma) Review By		 END OF REPORT		 (Jag Mohan Sharma) Authorized Signatory	

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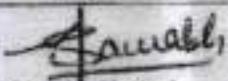


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Reference No.: NES230127023		Date: 01/02/2023			
TEST CERTIFICATE STACK EMISSION MONITORING REPORT					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	At/ near Village - Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)				
Nature of Industry	Petroleum Storage Depot				
SAMPLE DETAILS					
Date of Sampling	27/01/2023				
Stack attached to	Diesel Generator (D.G. Set) No. 3				
Type of Fuel used	Diesel				
Engine Capacity	250 kVA				
Stack Height (above ground)	7 metres				
Diameter of sampling port	152.00 mm				
Sampling Duration	30 minutes				
Operating Schedule (hrs./day)	As per requirement				
Ambient Temperature	21°C				
Stack Gas Temperature	132°C				
Stack Gas Velocity	15.24 m/sec.				
Volumetric Flow	598.70 Nm ³ /hr.				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl. No.	Parameters	Unit	Values Found	Limits	Protocol
1.	Particulate Matter (PM)	g/kW-hr	0.07	0.2	IS 11255 (P-1):1985 (RA 2019)
2.	Sulphur dioxide (SO ₂)	g/kW-hr	0.56	-	IS 11255 (P-2):1985 (RA 2019)
3.	Oxides of Nitrogen (NO _x)	g/kW-hr	1.19	4.0	IS 11255 (P-7):2005 (RA 2019)
4.	Hydrocarbon (HC)	g/kW-hr	0.18		As per CPCB Guidelines
5.	Carbon Monoxide (CO)	g/kW-hr	0.80	3.5	IS 13270:1992 (RA 2019)
<p>Note: Limits as per Environment (Protection) Rules, 1986.</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results enlisted refer only to the above sample and applicable to parameters endorsement of products is neither inferred nor implied. Samples will be destroyed after 15 days from the date of issuing of analysis report unless otherwise specified. 					
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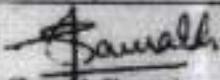
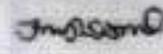


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Reference No. : NES230127024		Date: 01/02/2023			
TEST CERTIFICATE STACK EMISSION MONITORING REPORT					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	At/ near Village - Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)				
Nature of Industry	Petroleum Storage Depot				
SAMPLE DETAILS					
Date of Sampling	27/01/2023				
Stack attached to	Fire Fighting Engine - 01				
Type of Fuel used	Diesel				
Engine Capacity	420 HP				
Stack Height (above ground)	7 metres				
Diameter of sampling port	102.00 mm				
Sampling Duration	30 minutes				
Operating Schedule (hrs./day)	As per requirement				
Ambient Temperature	21°C				
Stack Gas Temperature	102°C				
Stack Gas Velocity	15.37 m/sec.				
Volumetric Flow	323.75 Nm ³ /hr.				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl. No.	Parameters	Unit	Value Found	Limits	Protocol
1.	Particulate Matter (PM)	mg/Nm ³	32.57	150	IS 11255 (P-1):1985 (RA 2019)
2.	Sulphur dioxide (SO ₂)	mg/Nm ³	20.45	--	IS 11255 (P-2):1985 (RA 2019)
3.	Oxides of Nitrogen (NO _x)	mg/Nm ³	120.81	710	IS 11255 (P-7):2005 (RA 2019)
4.	Hydrocarbon (HC)	mg/Nm ³	13.90	100	As per CPCB Guidelines
5.	Carbon Monoxide (CO)	mg/Nm ³	68.50	150	IS 13270:1992 (RA 2019)
<p>Note: Limits as per Environment (Protection) Rules, 1986.</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied. Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified. 					
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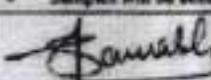
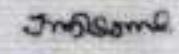


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Reference No.: NES230127025		Date: 01/02/2023			
TEST CERTIFICATE STACK EMISSION MONITORING REPORT					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	At/ near Village - Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)				
Nature of Industry	Petroleum Storage Depot				
SAMPLE DETAILS					
Date of Sampling	27/01/2023				
Stack attached to	Fire Fighting Engine - 02				
Type of Fuel used	Diesel				
Engine Capacity	420 HP				
Stack Height (above ground)	7 metres				
Diameter of sampling port	102.00 mm				
Sampling Duration	30 minutes				
Operating Schedule (hrs./day)	As per requirement				
Ambient Temperature	21°C				
Stack Gas Temperature	107°C				
Stack Gas Velocity	15.63 m/sec.				
Volumetric Flow	345.87 Nm ³ /hr.				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl. No.	Parameters	Unit	Values Found	Limits	Proform
1.	Particulate Matter (PM)	mg/Nm ³	30.75	150	IS 11255 (P-1):1985 (RA 2019)
2.	Sulphur dioxide (SO ₂)	mg/Nm ³	25.94	--	IS 11255 (P-2):1985 (RA 2019)
3.	Oxides of Nitrogen (NO _x)	mg/Nm ³	127.88	710	IS 11255 (P-7):2005 (RA 2019)
4.	Hydrocarbon (HC)	mg/Nm ³	15.46	100	As per CPCB Guidelines
5.	Carbon Monoxide (CO)	mg/Nm ³	70.56	150	IS 13270:1992 (RA 2019)
<p>Note: Limits as per Environment (Protection) Rules, 1986.</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results entailed refer only to the above sample and applicative parameters endorsement of products is neither inferred nor implied. Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified. 					
 (Saurabh Sharma) Review By				 (Jag Mohan Sharma) Authorized Signatory	
*** END OF REPORT ***					

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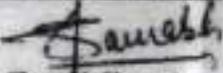
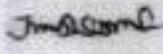


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Reference No.: NES230127026		Date: 01/02/2023			
TEST CERTIFICATE STACK EMISSION MONITORING REPORT					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	At/ near Village - Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)				
Nature of Industry	Petroleum Storage Depot				
SAMPLE DETAILS					
Date of Sampling	27/01/2023				
Stack attached to	Fire Fighting Engine - 03				
Type of Fuel used	Diesel				
Engine Capacity	420 HP				
Stack Height (above ground)	7 metres				
Diameter of sampling port	102.00 mm				
Sampling Duration	30 minutes				
Operating Schedule (hrs./day)	As per requirement				
Ambient Temperature	21°C				
Stack Gas Temperature	100°C				
Stack Gas Velocity	15.07 m/sec.				
Volumetric Flow	331.74 Nm ³ /hr.				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl. No.	Parameters	Unit	Values Found	Limits	Protocol
1.	Particulate Matter (PM)	mg/Nm ³	34.80	150	IS 11255 (P-1):1985 (RA 2019)
2.	Sulphur dioxide (SO ₂)	mg/Nm ³	22.64	—	IS 11255 (P-2):1985 (RA 2019)
3.	Oxides of Nitrogen (NO _x)	mg/Nm ³	137.96	710	IS 11255 (P-7):2005 (RA 2019)
4.	Hydrocarbon (HC)	mg/Nm ³	15.06	100	As per CPCB Guidelines
5.	Carbon Monoxide (CO)	mg/Nm ³	72.64	150	IS 13270:1992 (RA 2019)
<p>Note: Limits as per Environment (Protection) Rules, 1986.</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results enclosed refer only to the above sample and applicable parameter endorsement of products is neither inferred nor implied. Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified. 					
 (Saurabh Sharma) Review By				 (Jag Mohan Sharma) Authorized Signatory	
** END OF REPORT **					



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Reference No.: NES230127014 Date: 01/02/2023

TEST CERTIFICATE AMBIENT AIR QUALITY MONITORING

Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot
Address	A/ near Village - Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)
Industrial Activity	Petroleum Storage Depot

SAMPLE IDENTIFICATION DETAILS

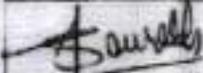
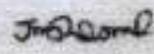
Sampling Location	Near Main Gate
Date of Sampling	27/01/2023
Ambient Temperature	Max. 23°C & Min 8°C
Relative Humidity	43%
Meteorological Conditions	Clear Sky
Period of Testing	28/01/2023 to 01/02/2023

TEST RESULTS

Sl. No.	Parameters	Unit	Values Found	NAAQS	Protocol
1.	PM ₁₀	µg/m ³	81.50	100.0	IS 5182 (P-23):2006 (RA 2017)
2.	PM _{2.5}	µg/m ³	39.25	60.0	IS 5182 (P-24):2019
3.	Sulphur dioxide (SO ₂)	µg/m ³	9.12	80.0	IS 5182 (P-02):2001 (RA 2017)
4.	Oxides of Nitrogen (NO ₂)	µg/m ³	27.56	80.0	IS 5182 (P-06):2006 (RA 2017)
5.	Carbon Monoxide (CO)	mg/m ³	0.62	2.0	IS 5182 (P-10):1999 (RA 2019)
6.	Ozone (O ₃)	µg/m ³	21.40	100.0	IS 5182 (P-09):1974 (RA 2019)
7.	Lead (Pb)	µg/m ³	N.D.	1.0	IS 5182 (P-22):2004 (RA 2019)
8.	Ammonia (NH ₃)	µg/m ³	5.90	400.0	IS 5182 (P-25):2018
9.	Benzene	µg/m ³	0.18	5.0	IS 5182 (P-11):2006 (RA 2017)
10.	Benzo (a) Pyrene	ng/m ³	N.D.	01	IS 5182 (P-12):2004 (RA 2019)
11.	Arsenic (As)	ng/m ³	N.D.	05	As per CPCB Guidelines
12.	Nickel (Ni)	ng/m ³	N.D.	20	IS 5182 (P-26):2020

Note: NAAQS stands for National Ambient Air Quality Standards
N.D. stands for Not Detected

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- The results extended refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.

 (Sanjay Sharma) Review By	 *** END OF REPORT ***	 (Jag Mohan Sharma) Authorized Signatory
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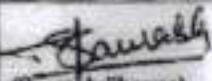
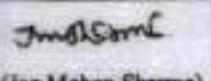


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Reference No.: NES230127016		Date: 01/02/2023			
TEST CERTIFICATE					
AMBIENT AIR QUALITY MONITORING					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	At' near Village -Sawaipura, Tehsil - Robot, District - Pali (Rajasthan - IN)				
Industrial Activity	Petroleum Storage Depot				
SAMPLE IDENTIFICATION DETAILS					
Sampling Location	Near MCC Room				
Date of Sampling	27/01/2023				
Ambient Temperature	Max. 23°C & Min. 8°C				
Relative Humidity	43%				
Meteorological Conditions	Clear Sky				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl. No.	Parameters	Unit	Values Found	NAAQS	Protocol
1.	PM ₁₀	µg/m ³	81.53	100.0	IS 5182 (P-23):2006 (RA 2017)
2.	PM _{2.5}	µg/m ³	37.02	60.0	IS 5182 (P-24):2019
3.	Sulphur dioxide (SO ₂)	µg/m ³	8.95	80.0	IS 5182 (P-02):2001 (RA 2017)
4.	Oxides of Nitrogen (NO ₂)	µg/m ³	26.87	80.0	IS 5182 (P-06):2006 (RA 2017)
5.	Carbon Monoxide (CO)	mg/m ³	0.60	2.0	IS 5182 (P-10):1999 (RA 2019)
6.	Ozone (O ₃)	µg/m ³	18.71	100.0	IS 5182 (P-09):1974 (RA 2019)
7.	Lead (Pb)	µg/m ³	N.D.	1.0	IS 5182 (P-22):2004 (RA 2019)
8.	Ammonia (NH ₃)	µg/m ³	4.13	400.0	IS 5182 (P-25):2018
9.	Benzene	µg/m ³	0.14	5.0	IS 5182 (P-11):2006 (RA 2017)
10.	Benzo (a) Pyrene	ng/m ³	N.D.	01	IS 5182 (P-12):2004 (RA 2019)
11.	Arsenic (As)	ng/m ³	N.D.	06	As per CPCB Guidelines
12.	Nickel (Ni)	ng/m ³	N.D.	20	IS 5182 (P-26):2020
<p>Note: NAAQS stands for National Ambient Air Quality Standards N.D. stands for Not Detected</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results related refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied. Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified. 					
 (Saurabh Sharma) Review By		 *** END OF REPORT ***		 (Jag Mohan Sharma) Authorized Signatory	

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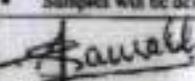
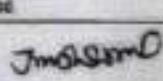
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Reference No.: NES230127015		Date: 01/02/2023			
TEST CERTIFICATE					
AMBIENT AIR QUALITY MONITORING					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	At/ near Village - Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)				
Industrial Activity	Petroleum Storage Depot				
SAMPLE IDENTIFICATION DETAILS					
Sampling Location	Near S & D Room				
Date of Sampling	27/01/2023				
Ambient Temperature	Max. 23°C & Min. 8°C				
Relative Humidity	43%				
Metereological Conditions	Clear Sky				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl. No.	Parameters	Unit	Values Found	NAAQS	Protocol
1.	PM ₁₀	µg/m ³	80.31	100.0	IS 5182 (P-23):2006 (RA 2017)
2.	PM _{2.5}	µg/m ³	35.40	60.0	IS 5182 (P-24):2019
3.	Sulphur dioxide (SO ₂)	µg/m ³	9.05	80.0	IS 5182 (P-02):2001 (RA 2017)
4.	Oxides of Nitrogen (NO _x)	µg/m ³	27.26	80.0	IS 5182 (P-06):2006 (RA 2017)
5.	Carbon Monoxide (CO)	mg/m ³	0.60	2.0	IS 5182 (P-10):1999 (RA 2019)
6.	Ozone (O ₃)	µg/m ³	23.65	100.0	IS 5182 (P-09):1974 (RA 2019)
7.	Lead (Pb)	µg/m ³	N.D.	1.0	IS 5182 (P-22):2004 (RA 2019)
8.	Ammonia (NH ₃)	µg/m ³	5.17	400.0	IS 5182 (P-25):2018
9.	Benzene	µg/m ³	0.15	5.0	IS 5182 (P-11):2006 (RA 2017)
10.	Benzo (a) Pyrene	ng/m ³	N.D.	01	IS 5182 (P-12):2004 (RA 2019)
11.	Arsenic (As)	ng/m ³	N.D.	06	As per CPCB Guidelines
12.	Nickel (Ni)	ng/m ³	N.D.	20	IS 5182 (P-26):2020
Note: NAAQS stands for National Ambient Air Quality Standards N.D. stands for Not Detected					
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 (Saurabh Sharma) Review By		 Seal		 (Jag Mohan Sharma) Authorized Signatory	
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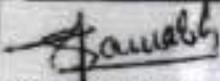
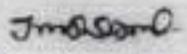


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Reference No.: NES230127017		Date: 01/02/2023				
TEST CERTIFICATE NOISE LEVEL MONITORING DATA						
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot					
Address	At/ near Village -Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)					
Nature of Industry	Petroleum Storage Depot					
MONITORING DETAILS						
Sampling Location	Near Main Gate					
Date of Sampling	27/01/2023					
Ambient Temperature	Max. 23°C & Min. 8°C					
Relative Humidity	43%					
Meteorological Conditions	Clear Sky					
Control Measures, if any	Nil					
Protocol	IS 9989 : 1981 (Reaffirmed Year 2014)					
RESULTS						
Sl. No.	Parameter	Unit	Noise Level Measured	Limits		
1.	Noise Level Day Time: L_{day} (Duration: 6 am to 10 pm)	dB (A)	62.8	75.0		
2.	Noise Level Night Time: L_{night} (Duration: 10 pm to 6 am)	dB (A)	47.0	70.0		
Note:						
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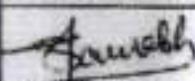
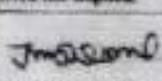


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Reference No.: NES230127018		Date: 01/02/2023				
TEST CERTIFICATE NOISE LEVEL MONITORING DATA						
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot					
Address	A/ near Village -Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)					
Nature of Industry	Petroleum Storage Depot					
MONITORING DETAILS						
Sampling Location	Near S & D Room					
Date of Sampling	27/01/2023					
Ambient Temperature	Max. 23°C & Min. 8°C					
Relative Humidity	43%					
Meteorological Conditions	Clear Sky					
Control Measures, if any	Nil					
Protocol	IS 9989 : 1981 (Reaffirmed Year 2014)					
RESULTS						
Sl. No.	Parameter	Unit	Noise Level Measured	Limits		
1.	Noise Level Day Time: L_{day} (Duration: 6 am to 10 pm)	dB (A)	58.5	75.0		
2.	Noise Level Night Time: L_{night} (Duration: 10 pm to 6 am)	dB (A)	44.3	70.0		
<p>Note:</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results listed refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied. 						
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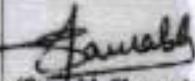
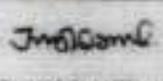


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Reference No.: NES230127019		Date: 01/02/2023		
TEST CERTIFICATE				
NOISE LEVEL MONITORING DATA				
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot			
Address	At/ near Village -Sawaijura, Tehsil - Rohat, District - Fali (Rajasthan - IN)			
Nature of Industry	Petroleum Storage Depot			
MONITORING DETAILS				
Sampling Location	Near MCC Room			
Date of Sampling	27/01/2023			
Ambient Temperature	Max. 23°C & Min. 8°C			
Relative Humidity	43%			
Meteorological Conditions	Clear Sky			
Control Measures, if any	Nil			
Protocol	IS 9989 : 1981 (Reaffirmed Year 2014)			
RESULTS				
Sl. No.	Parameter	Unit	Noise Level Measured	Limits
1.	Noise Level Day Time: Low (Duration: 6 am to 10 pm)	dB (A)	53.6	75.0
2.	Noise Level Night Time: Low (Duration: 10 pm to 6 am)	dB (A)	44.7	70.0
Note:				
<ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied. 				
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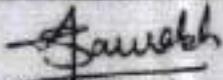
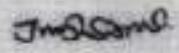


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Reference No.: NES230127027		Date: 01/02/2023			
TEST CERTIFICATE WASTE WATER QUALITY ANALYSIS					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	At/ near Village -Sawaipara, Tehsil - Rohat, District - Pal (Rajasthan - IN)				
Nature of Industry	Petroleum Storage Depot				
SAMPLE DETAILS					
Sample Reference/Source	Treated STP Water				
Sample Quantity	2.0 Litre				
Sample Condition	Sealed & Refrigerated				
Sample Collected By	NES Representative				
Date of Sample Collection	28/01/2023				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl. No.	Parameters	Unit	Values Found	Permissible Limits	Test Method
1.	pH	-	7.72	5.5 to 9.0	IS 3025 (P-11):1983 (RA 2017)
2.	Total Suspended Solids	mg/l	18.90	< 100	IS 3025 (P-17):1984 (RA 2017)
3.	Total Dissolved Solids	mg/l	1278.80	< 2100	IS 3025 (P-16):1984 (RA 2017)
4.	Biochemical Oxygen Demand (at 3 days 27°C)	mg/l	7.94	< 30	IS 3025 (P-44):1993 (RA 2019)
5.	Chemical Oxygen Demand	mg/l	18.46	< 250	IS 3025 (P-58):2006 (RA 2017)
6.	Oil & Grease	mg/l	3.00	< 10	IS 3025 (P-39):1991 (RA 2019)
<p>Note: B.D.L. - Below Detection Limit</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied. Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified. 					
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Reference No.: NES230127028				Date: 01/02/2023		
TEST CERTIFICATE WATER QUALITY ANALYSIS						
Issued to		M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address		At/ near Village - Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)				
Nature of Industry		Petroleum Storage Depot				
SAMPLE DETAILS						
Sampling Location		RO Water - Admin Building				
Sample Quantity		2.0 Litres				
Sample Condition		Sealed & Refrigerated				
Sample Collected By		NES Representative				
Date of Sample Collection		28/01/2023				
Period of Testing		28/01/2023 to 01/02/2023				
TEST RESULTS						
Sl. No.	Parameters	Unit	Values Found	Standards as per IS 10500 : 2012		
				Desirable Limits	Permissible Limits	Test Method
A. Physical Parameters						
1.	pH	-	7.08	6.5 to 8.5	N.R.	IS 3025 (P-11):1983, RA 2017
2.	Colour	Hazen	B.D.L.	5	15	IS 3025 (P-04):1983, RA 2017
3.	Odour	-	Agreeable	Agreeable	Agreeable	IS 3025 (P-05):2018
4.	Taste	-	Agreeable	Agreeable	Agreeable	IS 3025 (P-07):2017
5.	Turbidity (NTU)	NTU	B.D.L.	01	05	IS 3025 (P-10):1984, RA 2017
6.	Total Dissolved Solids	mg/l	96.50	500	2000	IS 3025 (P-16):1984, RA 2017
B. General Parameters						
7.	Total Hardness	mg/l	29.60	200	600	IS 3025 (P-21):2009, RA 2019
8.	Total Alkalinity	mg/l	31.12	200	600	IS 3025 (P-23):1986, RA 2019
9.	Aluminium (as Al)	mg/l	B.D.L.	0.03	0.2	IS 3025 (P-55):2003, RA 2019
10.	Boron (as B)	mg/l	B.D.L.	0.5	1.0	IS 3025 (P-57):2005, RA 2017
11.	Calcium (as Ca)	mg/l	7.90	75	200	IS 3025 (P-40):1991, RA 2019
12.	Chloride (as Cl)	mg/l	18.83	250	1000	IS 3025 (P-32):1988, RA 2019
13.	Residual Free Chlorine	mg/l	B.D.L.	0.2	1.0	IS 3025 (P-26):1986, RA 2019
14.	Copper (as Cu)	mg/l	B.D.L.	0.05	1.5	IS 3025 (P-42):1992, RA 2019

RO Water / Admin Building / Page 1 of 2



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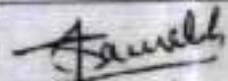
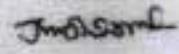


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15.	Fluoride (as F)	mg/l	B.D.L.	1.0	1.5	IS 3025 (P-60):2008, RA 2019
16.	Iron (as Fe)	mg/l	B.D.L.	0.3	N.R.	IS 3025 (P-53):2003, RA 2019
17.	Magnesium (as Mg)	mg/l	2.44	30	100	IS 3025 (P-46):1994, RA 2019
18.	Manganese (as Mn)	mg/l	B.D.L.	0.1	0.3	IS 3025 (P-59):2006, RA 2017
19.	Nitrate (as NO ₃)	mg/l	2.94	45	N.R.	IS 3025 (P-34):1988, RA 2019
20.	Phenolic Compounds (as C ₆ H ₅ OH)	mg/l	B.D.L.	0.001	0.002	IS 3025 (P-43):1992, RA 2019
21.	Selenium (as Se)	mg/l	B.D.L.	0.01	N.R.	IS 3025 (P-56):2006, RA 2019
22.	Silver (as Ag)	mg/l	B.D.L.	0.1	N.R.	IS 13428 : 2005 (RA 2018)
23.	Sulphate (as SO ₄)	mg/l	7.52	200	400	IS 3025 (P-24):1986, RA 2019
24.	Sodium (as Na)	mg/l	9.34	-	-	IS 3025 (P-45):1993, RA 2019
25.	Zinc (as Zn)	mg/l	B.D.L.	05	15	IS 3025 (P-49):1994, RA 2019
C. Parameters concerning Toxic Substances						
26.	Arsenic (as As)	mg/l	B.D.L.	0.01	0.05	IS 3025 (P-37):1988, RA 2019
27.	Cadmium (as Cd)	mg/l	B.D.L.	0.003	N.R.	IS 3025 (P-41):1992, RA 2019
28.	Cobalt (as Co)	mg/l	B.D.L.	-	-	APHA 3111 B:1992
29.	Lead (as Pb)	mg/l	B.D.L.	0.01	N.R.	IS 3025 (P-47):1994, RA 2019
30.	Mercury (as Hg)	mg/l	B.D.L.	0.001	N.R.	IS 3025 (P-48):1994, RA 2019
31.	Hexa Chromium (as Cr ⁶⁺)	mg/l	B.D.L.	-	-	IS 3025 (P-52):2003, RA 2019
32.	Total Chromium (as Cr)	mg/l	B.D.L.	0.05	N.R.	IS 3025 (P-52):2003, RA 2019
33.	Poly Nuclear Aromatic Hydrocarbons (as PAH)	mg/l	B.D.L.	0.0001	N.R.	APHA 6440:2013
D. Bacteriological Parameters						
34.	Total Coliform (MPN/ 100 ml)		Absent	Absent	Absent	IS 1622:1981 (RA 2018)
35.	E-Coli (MPN/ 100 ml)		Absent	Absent	Absent	IS 1622:1981 (RA 2018)
<p>Note: N.R. - No Relation; B.D.L. - Below Detection Limit</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results stated refer only to the above sample and application parameters endorsement of products is neither inferred nor implied. Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified. 						
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Reference No.: NES230127029			Date: 01/02/2023			
TEST CERTIFICATE WATER QUALITY ANALYSIS						
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot					
Address	At/ near Village -Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)					
Nature of Industry	Petroleum Storage Depot					
SAMPLE DETAILS						
Sampling Location	RO Water - Canteen					
Sample Quantity	2.0 Litres					
Sample Condition	Sealed & Refrigerated					
Sample Collected By	NES Representative					
Date of Sample Collection	28/01/2023					
Period of Testing	28/01/2023 to 01/02/2023					
TEST RESULTS						
Sl. No.	Parameters	Unit	Values Found	Standards as per IS 10500 : 2012		
				Desirable Limits	Permissible Limits	Test Method
A. Physical Parameters						
1.	pH	-	7.19	6.5 to 8.5	N.R.	IS 3025 (P-11):1983, RA 2017
2.	Colour	Hzren	B.D.L.	5	15	IS 3025 (P-04):1983, RA 2017
3.	Odour	-	Agreeable	Agreeable	Agreeable	IS 3025 (P-05):2018
4.	Taste	-	Agreeable	Agreeable	Agreeable	IS 3025 (P-07):2017
5.	Turbidity (NTU)	NTU	B.D.L.	01	05	IS 3025 (P-10):1984, RA 2017
6.	Total Dissolved Solids	mg/l	313.90	500	2000	IS 3025 (P-16):1984, RA 2017
B. General Parameters						
7.	Total Hardness	mg/l	148.02	200	600	IS 3025 (P-21):2009, RA 2019
8.	Total Alkalinity	mg/l	83.00	200	600	IS 3025 (P-23):1986, RA 2019
9.	Aluminium (as Al)	mg/l	B.D.L.	0.03	0.2	IS 3025 (P-55):2003, RA 2019
10.	Boron (as B)	mg/l	B.D.L.	0.5	1.0	IS 3025 (P-57):2005, RA 2017
11.	Calcium (as Ca)	mg/l	43.47	75	200	IS 3025 (P-40):1991, RA 2019
12.	Chloride (as Cl)	mg/l	37.66	250	1000	IS 3025 (P-32):1988, RA 2019
13.	Residual Free Chlorine	mg/l	B.D.L.	0.2	1.0	IS 3025 (P-26):1986, RA 2019
14.	Copper (as Cu)	mg/l	B.D.L.	0.05	1.5	IS 3025 (P-42):1992, RA 2019

RO Water / Canteen/ Page 1 of 2



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15.	Fluoride (as F)	mg/l	0.06	1.0	1.5	IS 3025 (P-60):2008, RA 2019
16.	Iron (as Fe)	mg/l	0.02	0.3	N.R.	IS 3025 (P-53):2003, RA 2019
17.	Magnesium (as Mg)	mg/l	9.74	30	100	IS 3025 (P-46):1994, RA 2019
18.	Manganese (as Mn)	mg/l	B.D.L.	0.1	0.3	IS 3025 (P-59):2006, RA 2017
19.	Nitrate (as NO ₃)	mg/l	8.44	45	N.R.	IS 3025 (P-34):1988, RA 2019
20.	Phenolic Compounds (as C ₆ H ₅ OH)	mg/l	B.D.L.	0.001	0.002	IS 3025 (P-43):1992, RA 2019
21.	Selenium (as Se)	mg/l	B.D.L.	0.01	N.R.	IS 3025 (P-56):2006, RA 2019
22.	Silver (as Ag)	mg/l	B.D.L.	0.1	N.R.	IS 13428 : 2005 (RA 2018)
23.	Sulphate (as SO ₄)	mg/l	24.82	200	400	IS 3025 (P-24):1986, RA 2019
24.	Sodium (as Na)	mg/l	33.08	-	-	IS 3025 (P-45):1993, RA 2019
25.	Zinc (as Zn)	mg/l	B.D.L.	05	15	IS 3025 (P-49):1994, RA 2019

C. Parameters concerning Toxic Substances

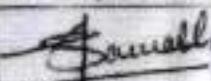
26.	Arsenic (as As)	mg/l	B.D.L.	0.01	0.05	IS 3025 (P-37):1988, RA 2019
27.	Cadmium (as Cd)	mg/l	B.D.L.	0.003	N.R.	IS 3025 (P-41):1992, RA 2019
28.	Cobalt (as Co)	mg/l	B.D.L.	-	-	APHA 3111 B:1992
29.	Lead (as Pb)	mg/l	B.D.L.	0.01	N.R.	IS 3025 (P-37):1994, RA 2019
30.	Mercury (as Hg)	mg/l	B.D.L.	0.001	N.R.	IS 3025 (P-48):1994, RA 2019
31.	Hexa Chromium (as Cr ⁶⁺)	mg/l	B.D.L.	-	-	IS 3025 (P-52):2003, RA 2019
32.	Total Chromium (as Cr)	mg/l	B.D.L.	0.05	N.R.	IS 3025 (P-52):2003, RA 2019
33.	Poly Nuclear Aromatic Hydrocarbons (as PAH)	mg/l	B.D.L.	0.0001	N.R.	APHA 6440:2013

D. Bacteriological Parameters

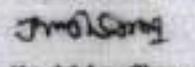
34.	Total Coliform (MPN/ 100 ml)	Absent	Absent	Absent	IS 1622:1981 (RA 2018)
35.	E-Coli (MPN/ 100 ml)	Absent	Absent	Absent	IS 1622:1981 (RA 2018)

Note: N.R. - No Relaxation; B.D.L. - Below Detection Limit

- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing.
- Total liability of this laboratory is limited to the invoice amount.
- The results related refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.


(Saurabh Sharma)
Review By




(Jag Mohan Sharma)
Authorized Signatory

*** END OF REPORT ***



Head Office (HDF)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695



Registered

File No : F(HDF)/Pali(Pali)/4(1)/2022-2023/948-950

Order No : 2022-2023/HDF/8989

Date: Jun 29 2022 3:03PM

Unit Id : 100787

M/s NAYARA ENERGY LIMITED

NAYARA ENERGY LIMITED, 5TH FLOOR, JET AIRWAYS
GODREJ HXC, PLOT NO C-68, G BLOCK, BANDRA KURLA
COMPLEX, BANDRA EAST, MUMBAI Tehsil:MUMBAI
District:MUMBAI

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 07/04/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your Storage of petroleum product plant situated at ROHAT SAWAIPURA Tehsil:Rohat District:Pali, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 07/04/2022 to 31/03/2027.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Fire Fighting Engine	Activity	3.00 NOS.

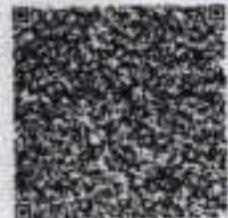
- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Fire Fighting Engine(3NOS.)	ADEQUATE STACK HEIGHT		

Page 1 of 4

Signature valid

Digitally signed by Anshu Mahnot
Date: 2022.06.29 15:03:59 IST
Reason: See signed
Location:



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Head Office (HDF)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HDF)/Pali(Pali)/4(1)/2022-2023/948-950

Date: Jun 29 2022 3:03PM

Order No : 2022-2023/HDF/8989

Unit Id : 100787

- | | | | |
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| | | | |
|--|--|--|--|
- 5 That this consent to operate is being issued for three fire fighting engine only mentioned at condition no. 2. The industry has to seek fresh consent to establish & operate for any change in product / by product/process/modification/alteration.
 - 6 That the industry shall maintain adequate stack height with three fire fighting engines.
 - 7 That water shall not be used in process and thus no trade effluent will be generated.
 - 8 That no treated/untreated waste water (domestic & trade effluent) shall be discharged outside the factory premises in any case and complete zero discharge status shall be maintained.
 - 9 That no additional source of Air/Water pollution shall be installed without prior consent to establish from the State Board.
 - 10 That no waste as defined under Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 shall be generated.
 - 11 That the industry shall install & maintain adequately designed rain water harvesting structure for recharge of ground water in and around the area.
 - 12 That the plantation of local species in the 33% of total area of the project shall be carried out & maintained.
 - 13 That capital investment as per the C.A. certificate submitted by the unit is Rs. 99.0 lacs which includes the cost Plant & Machinery.
 - 14 That the industry shall ensure compliance of all the conditions of consent to operate issued vide Board's order no.2021-2022/HDF/BB84 date 09.02.2022 & consent to establish issued vide Board's order no.2021-22/HDF/8936 dated 23.03.2022.
 - 15 That industry shall submit point wise compliance report on half yearly basis to the State Board.
 - 16 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.

Signature valid

Digitally signed by  Sheev Mahnot
Date: 2022.06.29 13:59 IST
Reason: See Reason
Location:





Head Office (HDF)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695

Registered

File No : F(HDF)/Pali(Pali)/4(1)/2022-2023/948-950

Order No : 2022-2023/HDF/8989

Date: Jun 29 2022 3:03PM

Unit Id : 100787

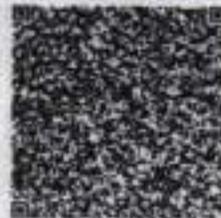
- 17 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 18 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 19 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 20 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 21 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 22 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 23 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10(2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 24 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to

Page 3 of 4

Signature valid

Digitally signed by **Sheev Mahnot**
 Date: 2022.06.29 03:59 IST
 Reason: Signed
 Location:



R3/5

252



Head Office (HDF)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695

Registered

File No : F(HDF)/Pali(Pali)/4(1)/2022-2023/948-950

Date: Jun 29 2022 3:03PM

Order No: 2022-2023/HDF/B989

Unit id : 100787

revocation of Consent to Operate and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[HDF]

(A) Copy to:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Pali to ensure the compliance of consent conditions
- 2 Master File

Group Incharge[HDF]

Signature valid

Digitally signed by  Sheev Mahnot
 Date: 2022.06.29 03:59 IST
 Reason: Self signed
 Location:



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सरकार भारत
 Government of India
 वाणिज्य और उद्योग विभाग
 Ministry of Commerce & Industry
 पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन (पिसो)
 Petroleum & Explosives Safety Organisation (PESO)
 इमारत संख्या 562 एवं 567, लेवल-2, ब्लॉक-2, पुराना सी.डी.ओ. कॉम्प्लेक्स, एन.ए.4
 फरीदाबाद - 121001
 Hall No. 562 & 567, Level 2, Block B, Old CGO Complex, NH-4,
 Faridabad - 121001

E-mail: jccofaridabad@explosives.gov.in
 Phone/Fax No. : 0129 - 2418734, 2410732

आदेश सं. PNC/RJ/150483 (P473797)

दिनांक (dated) 14/02/2023

सेवा में,
 Mr. Niyati Energy Ltd.,
 8th Floor, Jet Airways Godown BKC, Plot No. C-66, Block Bandra Kurla Complex, Bandra East,
 Mumbai,
 District: MUMBAI,
 State: Maharashtra
 PIN: 400091

शेष सं. Plot No. 2762,27519,2734,272,27933,276,2761,2763,2771,27633,277,27927,273/17,276/1,279/16,2764,27626,27638,27634, POL Depot, BHANUPURA, Rahat, Taluka: Rahat, District: PALL, State: Rajasthan, PIN: 306421 में विद्यमान पेट्रोलियम वर्ग A,B की संदर्भित - पेट्रोलियम नियम 2002 के अंतर्गत प्राव्य XV में वर्गीकृत पेट्रोलियम PNC/RJ/150483 (P473797) - संशोधन के अंतर्गत है।
 Existing Petroleum Case A,B installation at Plot No. 2762,27519,2734,271,279/23,276,2761,2762,2711,27636,277,27927,273/17,276/1,279/16,2764,27626,27638,27634, POL Depot, BHANUPURA, Rahat, Taluka: Rahat, District: PALL, State: Rajasthan, PIN: 306421 - Licence No. PNC/RJ/150483 (P473797) - granted in term XV under Petroleum Rules 2002 - Amendment regarding

संदर्भ संख्या
 Ref No.

कृपया आदेश संशोधन विषय में संबंधित या संबंधित अन्य संख्या 08/12/2022 दिनांक 25/01/2023 का संदर्भ देकर लिखें।
 Reference to your letter no. 08/12/2022 dated 25/01/2023 on the above subject
 दिनांक 21/12/2024 तक वैध अंशुलिपि संख्या PNC/RJ/150483 (P473797) दिनांक 14/02/2023 दिनांकित वर्ग एवं मात्राओं में पेट्रोलियम भंडारण के लिए पथ संशोधित का इस पथ के अंतर्गत है।
 Licence No. PNC/RJ/150483 (P473797) dated 14/02/2023 valid upto 21/12/2024 is returned herewith duly amended with respect to Lay out Amendment.

पेट्रोलियम का विवरण (Description of Petroleum)	विशेषीकरण में अंशुलिपि प्रमाण (Quantity licensed in KL)
वर्ग A प्रमाण पेट्रोलियम (Petroleum Class A, in bulk)	8000.00 KL
वर्ग A प्रमाण पेट्रोलियम से भिन्न (Petroleum Class A, otherwise than in bulk)	NIL
वर्ग B प्रमाण पेट्रोलियम (Petroleum Class B, in bulk)	21000.00 KL
वर्ग B प्रमाण पेट्रोलियम से भिन्न (Petroleum Class B, otherwise than in bulk)	NIL
वर्ग C प्रमाण पेट्रोलियम (Petroleum Class C, in bulk)	NIL
वर्ग C प्रमाण पेट्रोलियम से भिन्न (Petroleum Class C, otherwise than in bulk)	NIL
कुल प्रमाण /Total	29000.00 KL

Condition of approval : Permitted for night filling operation.
 कृपया स्वीकरी करें।
 Please acknowledge the receipt.

वार्डन/यours faithfully,
 (सुरक्षा कंट्रोलर पिसो)
 (SURE, MANOHAR SINGH)
 डी. कंट्रोलर ऑफ एक्सप्लोजिव्स
 डी. चيف कंट्रोलर ऑफ एक्सप्लोजिव्स
 फरीदाबाद

Copy forwarded to :-
 1. The District Magistrate, PALL (Rajasthan) with reference to his NOC No F 21(10)/2022/17004744 Dated 09/09/2021
 2. The Dy. Chief Controller of Explosives, Jaipur. A Copy of the licence along with approved plan is enclosed.

For J. Chief Controller of Explosives
 Faridabad

Note:-This is system generated document does not require signature.
 (अधिक जानकारी के लिए साइट पर जायें। हमारे साइट का लिंक है: http://peso.gov.in है।)
 (For more information regarding status, fees and other details please visit our website: http://peso.gov.in)

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प्रारूप XV
(प्रथम अनुसूची का अनुच्छेद 6 के तहत)
FORM XV
(see Article 6 of the First Schedule)

अधिष्ठापनों में पेट्रोलियम के आयात और भंडारण के लिए अनुज्ञप्ति
LICENCE TO IMPORT AND STORE PETROLEUM IN AN INSTALLATION

अनुज्ञप्ति सं. (Licence No.) : P/NC/RJ/15/2493(P473797)

फीस रुपये (Fee Rs.) 100000/- per year

M/s. Nayara Energy Ltd., 5th Floor, Jet Airways Godrej BKC, Plot No. C-68, Block Bandra Kuria Complex, Bandra East., Mumbai, District: MUMBAI, State: Maharashtra, PIN: 400051 को केवल इसमें यथा विनिर्दिष्ट वर्ग और मात्राओं में पेट्रोलियम 29090.00 KL आयात करने के लिए और उसका, नीचे वर्णित और अनुमोदित नक्शा संख्या P/NC/RJ/15/2493(P473797) तारीख 07/01/2022 जो कि इससे उपाबंध है, में दिखाए गए स्थान पर भंडारण के लिए पेट्रोलियम अधिनियम, 1934 के उपबंधों पर उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अतिरिक्त शर्तों के अधीन रहते हुए यह अनुज्ञप्ति अनुदान की जाती है।

Licence is hereby granted to M/s. Nayara Energy Ltd., 5th Floor, Jet Airways Godrej BKC, Plot No. C-68, Block Bandra Kuria Complex, Bandra East., Mumbai, District: MUMBAI, State: Maharashtra, PIN: 400051 valid only for the importation and storage of 29090.00 KL Petroleum of the class and quantities as herein specified and storage thereof in the place described below and shown on the approved plan No P/NC/RJ/15/2493(P473797) dated 07/01/2022 attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

यह अनुज्ञप्ति 31st day of December 2024 तक प्रवृत्त रहेगी।
The Licence shall remain in force till the 31st day of December 2024.

पेट्रोलियम का विवरण /Description of Petroleum	अनुज्ञप्त मात्रा (किलोलीटरों में) /Quantity licensed in KL
वर्ग A प्रपुंज पेट्रोलियम /Petroleum Class A in bulk	8000.00 KL
वर्ग A प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class A, otherwise than in bulk	NIL
वर्ग B प्रपुंज पेट्रोलियम /Petroleum Class B in bulk	21090.00 KL
वर्ग B प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class B, otherwise than in bulk	NIL
वर्ग C प्रपुंज पेट्रोलियम /Petroleum Class C in bulk	NIL
वर्ग C प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class C, otherwise than in bulk	NIL
कुल क्षमता /Total Capacity	29090.00 KL

January 7, 2022

Jt. Chief Controller of Explosives
NC, Faridabad

1). Amendment dated - 14/02/2023

अनुज्ञप्त परिसरों का विवरण और अवस्थान
DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

अनुज्ञप्त परिसर निम्नलिखित विन्यास सीमाएं अन्य विवरणों संलग्न अनुमोदित नक्शों में दिखाई गई हैं Plot No: 278/2,273/19,273/4,272,279/23,276,276/1,276/2,277/1,279/35,277,278/27,273/17,278/1,279/16,279/4,279/28,279/38,279/34, POL Depot., SWAIPURA, Rohat, Taluka: Rohat, District: PALI, State: Rajasthan, PIN: 306421 स्थान पर अवस्थित है तथा उसमें निम्नलिखित 3 Above Ground tank(s) for CLASS A And 3 Under Ground tank(s) for CLASS A , 3 Above Ground tank(s) for CLASS B And 2 Under Ground tank(s) for CLASS B सम्मिलित हैं।

The licensed premises, the layout , boundaries and other particulars of which are shown in the attached approved plan are situated at Plot No: 278/2,273/19,273/4,272,279/23,276,276/1,276/2,277/1,279/35,277,278/27,273/17,278/1,279/16,279/4,279/28,279/38,279/34, POL Depot., SWAIPURA, Rohat, Taluka: Rohat, District: PALI, State: Rajasthan, PIN: 306421 and consists of 3 Above Ground tank(s) for CLASS A And 3 Under Ground tank(s) for CLASS A , 3 Above Ground tank(s) for CLASS B And 2 Under Ground tank(s) for CLASS B together with connected facilities.

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200 units for every 1kg
New books: ₹10000/-
200 units for every 1kg
200 units for every 1kg

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अनुज्ञप्ति संख्या-(Licence No.) P/NC/RJ/15/2493 (P473797)

**नवीनीकरण के प्रांकन के लिए स्थान
SPACE FOR ENDORSEMENT OF RENEWALS**

<p>पेट्रोलियम अधिनियम, 1934 के उपबन्धों या नवीकरण की तारीख उनके अधीन बनाए गए नियमों या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में यह अनुज्ञप्ति फ़िस में बिना किसी छूट के दस वर्ष तक नवीकृत की जा सकेगी। This licence shall be renewable without any concession in fee for ten years in the absence of contravention of any provisions of the Petroleum Act, 1934 or of the rules framed thereunder or of any of the conditions of this licence.</p>	<p>समाप्ति की तारीख Date of Expiry of license</p>	<p>अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature and office stamp of the licencing authority.</p>
--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	-------------------------------------------------------	----------------------------------------------------------------------------------------------------------------

यदि अनुज्ञप्ति परिसर इसमें उपाबद्ध विवरण और शर्तों के अनुरूप नहीं पाए जाते हैं और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति मंजूर की गई है उनमें से किसी का उल्लंघन होने की दशा में यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्तिधारी प्रथम अपराध के लिए साधारण कारावास से, जो एक मास तक हो सकता है, या जुर्माने से, जो एक हजार रुपये तक हो सकता है, या दोनों से, और प्रत्येक पश्चातवर्ती अपराध के लिए साधारण कारावास से जो तीन मास तक हो सकता है, या जुर्माने से, जो पांच हजार रुपये तक हो सकता है, या दोनों से, दण्डनीय होगा।

This licence is liable to be cancelled if the licensed premises are not found conforming to the description given on the approved plan attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may be extend to one month, or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months, or with fine which may extend to five thousand rupees or with both.

Note:-This is system generated document does not require signature.

ANNEXURE - D



ICICI Lombard General Insurance Company Ltd.
 ICICI LOMBARD HOUSE, 414, Veer Savarkar Marg,
 Near Siddhi Vinayak Temple, Prabhadevi, Mumbai - 400 025.
 Attached & forming part of
 Policy no. 4007/245196584/00/000
 UEN: IRDIANI15CP0014V01201920

**PUBLIC LIABILITY INSURANCE
 (UNDER PUBLIC LIABILITY INSURANCE ACT 1991)**

Policy No. 4007/245196584/00/000

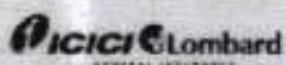
PREAMBLE

ICICI Lombard General Insurance Company Limited ("the Company"), having received a Proposal and the premium from the proposer named in the Schedule referred to herein below, and the said Proposal and Declaration together with any statement, report or other document leading to the issue of this Policy and referred to therein having been accepted and agreed to by the Company and the Proposer as the basis of this contract do, by this Policy agree, in consideration of and subject to the due receipt of the subsequent premiums, as set out in the Schedule with all its Parts, and further, subject to the terms and conditions contained in this Policy, as set out in the Schedule with all its Parts that on proof to the satisfaction of the Company of the compensation having become payable as set out in Part I of the Schedule to the title of the said person or persons claiming payment or upon the happening of an event upon which one or more benefits become payable under this Policy, the Sum Insured/ appropriate benefit will be paid by the Company.

PART I OF SCHEDULE		
1	Name of the insured	Nayara Energy Limited
2	Mailing Address of the insured	Khambhalia Post, P O Box 24, District Devbhumi Dwarka - 361 305, Gujarat, India.
3	Trade or Business of the insured	Formulations Refining of crude oil, marketing of petroleum products
4	Address of Premises insured	All premises owned / occupied by Insured in India
5	Paid Up Capital	INR 15072 Million
6	Policy period	31 st March, 2022
		30 th March, 2023
6		Time: 00:00 hrs
		23.59 hrs
7	Turnover	INR 770.037 Million
8	Limit of Indemnity	INR 50,000,000
	Aggregate One Year (AOY)	INR 150,000,000
	Any One Accident (AOA)	

①

101



ICICI Lombard General Insurance Company Ltd.
 ICICI LOMBARD HOUSE, 414, Veer Savarkar Marg,
 Near Siddhi Vinayak Temple, Prabhadevi, Mumbai - 400 075
 Attached & forming part of
 Policy no. 4917/245/196384/06/000
 UIN: IRDIAN115CT0014VV1201929

9	Compulsory Excess	Nil
10	Total Premium	INR 17,702/- (Premium value mentioned above is inclusive of taxes applicable)
	ERF Contribution	INR 15,002
	Total Payable	INR 32,704/-
11	Co-insurance details	Not applicable
12	Special conditions	1. COMMUNICABLE DISEASE EXCLUSION ENDORSEMENT 2. Sanctions Clause 3. Absolute Aviation Exclusion 4. Offshore Risk Exclusion
13	Intermediary Details	Name - Direct 376505467
14	Territorial & Jurisdiction	India
<p>The stamp duty of Rs. 0.50/- (Fifty Paise Only) paid in cash or by demand draft or by pay order, vide Receipt/Challan No. CSD232202184 dated 06th January 2022.</p> <p>Signed for and on behalf of ICICI Lombard General Insurance Company Limited, at Mumbai on this date April 16, 2022.</p> <div style="text-align: right; margin-right: 50px;">  Authorized Signatory </div> <p>GSTIN Reg No : 27AAACI7904G1ZN IL GIC GSTIN Address: Ground, First and Second Floor, ICICI Lombard House, 414 Veer Savarkar Marg, Prabhadevi, Mumbai 400025 Maharashtra Description of services: General Insurance Business HSN/SAC : 9971 Policy shall stand cancelled ab initio in the event of non-realization of the premium.* *Note- In case of renewal of the policy, policy benefit and terms & conditions of policy including premium may be subject to change.*</p>		



RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697



Registered

File No: F(HSW)/Pali(Pali)/6817(1)/2022-2023/951-953

Date:- 29/06/2022

Unit Id : 100787

M/s NAYARA ENERGY LIMITED

NAYARA ENERGY LIMITED, 5TH FLOOR, JET AIRWAYS GODREJ BKC, PLOT NO
C-68, G BLOCK, BANDRA KURLA COMPLEX, BANDRA EAST, MUMBAI

Tehsil:MUMBAI

District:MUMBAI

Sub:- Authorisation for operating a facility for Collection, Generation, Reception, Storage, Transport of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 16/02/2022 received on 07/04/2022 and subsequent corresponde

Sir

- 1 Number of authorisation RPCB/HWM/2022-2023/HDF/HSW/13.
- 2 Application Number : 302862 dated : 16/02/2022 .
- 3 HEAD INFRASTRUCTURE of M/s NAYARA ENERGY LIMITED is hereby granted an authorisation based on the enclosed signed inspection report for Collection, Generation, Reception, Storage, Transport of Hazardous waste on the premises situated at ROHAT Tehsil: Rohat District: Pali.

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Oil filter	1	3.3	32.00 NOS./ANNUM	UCCI Udaipur
2	Oily sludge	1	3.3	2.00 KG PER ANNUM	UCCI Udaipur
3	Sludge and filters contaminated with oil	1	3.3	20.00 MT IN 5 YEARS	UCCI Udaipur
4	Contaminated cotton rags or other cleaning materials	1	33.2	300.00 KG/ANNUM	UCCI Udaipur
5	Used or spent oil	1	5.1	1000.00 LITRES/ANNUM	UCCI Udaipur

Page 1 of 6

Signature valid

Digitally signed by  Date: 2022.06.29 09:19 IST
Reason: Signed Location:



103



RAJASTHAN STATE POLLUTION CONTROL BOARD
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Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Poll(Poll)/6817(1)/2022-2023/951-953

Date:- 29/06/2022

Unit Id : 100787

4 The authorisation shall be in force for period from 07/04/2022 to 31/03/2027 .

Signature valid

Digitally signed by  Sheev Mahnot
Date: 2022.06.29 09:19 IST
Reason: Self signed
Location



104



RAJASTHAN STATE POLLUTION CONTROL BOARD
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Pali(Pali)/6817(1)/2022-2023/951-953

Date:- 29/06/2022

Unit id : 100787

The authorisation is subject to the following general and specific conditions :

A. General conditions of Authorisation

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made thereunder.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed

Page 3 of 6

Signature valid

Digitally signed by Anil Mahnot
 Date: 2022.06.29 09:19 IST
 Reason: Signed
 Location:



105



RAJASTHAN STATE POLLUTION CONTROL BOARD
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Pali(Pali)/6817(1)/2022-2023/951-953

Date:- 29/06/2022

Unit Id : 100787

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 That this authorisation shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That no recycling/ re-processing of the hazardous waste covered under schedule IV shall be carried out without prior authorization from Rajasthan State Pollution Control Board as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 7 That no hazardous waste shall be utilised for co-processing as a supplementary resource or for energy recovery or after processing without prior and valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 8 That in case of any expansion or change in process or product or change in mode/ practice of disposal of hazardous waste or its quantity, fresh authorization shall be obtained.
- 9 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/ dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/ receiver whoever arranges the transportation.
- 10 The authorisation is subject to the conditions stated at Annexure "A" enclosed with the authorisation letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.

Page 4 of 6

Signature valid

Digitally signed by 
 Date: 2022.06.29 09:19 IST
 Reason: Self signed
 Location:



106



RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Pali(Pali)/6817(1)/2022-2023/951-953

Date:- 29/06/2022

Unit Id : 100787

- 11 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 12 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the State Board by 30th June of every year and records of hazardous waste/other waste generation, handling & management shall be maintained according to the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the State Board as and when asked for.
- 13 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorisation shall deemed to be revoked.
- 14 It shall be ensured that the Hazardous/other waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorisation shall be tantamount to automatic cancellation/revocation of the authorisation.
- 15 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilisation, treatment, disposal of hazardous and other wastes
- 16 That Authorisation is issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.
- 17 That this Authorisation shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Page 5 of 6

Signature valid

Digitally signed by Anoop Mahnot
 Date: 2022.06.29 09:19 IST
 Reason: Signed
 Location:



107



RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Pali(Pali)/6817(1)/2022-2023/951-953

Date:- 29/06/2022

Unit Id : 100787

This bears the approval of the competent authority.

Yours sincerely,

Group Incharge

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board Pali to ensure the compliance of consent conditions
- 2 Master File

Group Incharge

Signature valid

Digitally signed by Anshu Mahnot
Date: 2022.06.29 09:19 IST
Reason: Self signed
Location:



108



NAKSHATRA ENVIRO SERVICES

M. 94136-66777

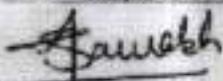
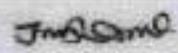
M. 90038-96245

Office : 68/40, Heera Path Mansarovar, Jaipur - 302020 | Website : www.nakshatrasenviro.in

Lab: 46, Solitaire Industrial Park, Phase-I, Near RIICO Industrial Area, Bagru (Ext.), Dahmi Kalan, Jaipur-303007

E-mail : neslab2004@gmail.com, nakshatrasenviro@gmail.com

Recognized by Ministry of Environment, Forest and Climate Change, Government of India
NABL Accredited, ISO 9001:2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory

Reference No.: NES230127027		Date: 01/02/2023			
TEST CERTIFICATE WASTE WATER QUALITY ANALYSIS					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	AT/ near Village -Sewaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)				
Nature of Industry	Petroleum Storage Depot				
SAMPLE DETAILS					
Sample Reference/Source	Treated STP Water				
Sample Quantity	2.0 Litre				
Sample Condition	Sealed & Refrigerated				
Sample Collected By	NES Representative				
Date of Sample Collection	28/01/2023				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl No.	Parameters	Unit	Values Found	Permissible Limits	Test Method
1.	pH	-	7.72	5.5 to 9.0	IS 3025 (P-11):1983 (RA 2017)
2.	Total Suspended Solids	mg/l	18.90	< 100	IS 3025 (P-17):1984 (RA 2017)
3.	Total Dissolved Solids	mg/l	1278.80	< 2100	IS 3025 (P-16):1984 (RA 2017)
4.	Biochemical Oxygen Demand (at 3 days 27°C)	mg/l	7.94	< 30	IS 3025 (P-44):1993 (RA 2019)
5.	Chemical Oxygen Demand	mg/l	18.46	< 250	IS 3025 (P-58):2006 (RA 2017)
6.	Oil & Grease	mg/l	3.00	< 10	IS 3025 (P-39):1991 (RA 2019)
<p>Note: B.D.L. - Below Detection Limit</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results entailed refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied. Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified. 					
 (Saurabh Sharma) Review By				 (Jag Mohan Sharma) Authorized Signatory	

110

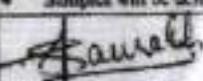
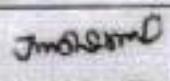


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M. 80038-06245

Office : 66/40, Heers Path Mansarovar, Jaipur - 302020 | Website : www.nakshatraenviro.in
Lab: 46, Solitaire Industrial Park, Phase-I, Near RIICO Industrial Area, Bagru (Ext.), Dahmi Kalan, Jaipur-303007
E-mail : nestab2004@gmail.com, nakshatraenviro@gmail.com

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Reference No.: NES230127015		Date: 01/02/2023			
TEST CERTIFICATE AMBIENT AIR QUALITY MONITORING					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	At/ near Village - Sawaipurn, Tehsil - Rohat, District - Pali (Rajasthan - IN)				
Industrial Activity	Petroleum Storage Depot				
SAMPLE IDENTIFICATION DETAILS					
Sampling Location	Near S & D Room				
Date of Sampling	27/01/2023				
Ambient Temperature	Max. 23°C & Min. 8°C				
Relative Humidity	43%				
Meteorological Conditions	Clear Sky				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl. No.	Parameters	Unit	Values Found	NAAQS	Protocol
1.	PM ₁₀	µg/m ³	80.31	100.0	IS 5182 (P-23):2006 (RA 2017)
2.	PM _{2.5}	µg/m ³	35.40	60.0	IS 5182 (P-24):2019
3.	Sulphur dioxide (SO ₂)	µg/m ³	9.05	80.0	IS 5182 (P-02):2001 (RA 2017)
4.	Oxides of Nitrogen (NO ₂)	µg/m ³	27.26	80.0	IS 5182 (P-06):2006 (RA 2017)
5.	Carbon Monoxide (CO)	mg/m ³	0.60	2.0	IS 5182 (P-10):1999 (RA 2019)
6.	Ozone (O ₃)	µg/m ³	23.65	100.0	IS 5182 (P-09):1974 (RA 2019)
7.	Lead (Pb)	µg/m ³	N.D.	1.0	IS 5182 (P-22):2004 (RA 2019)
8.	Ammonia (NH ₃)	µg/m ³	5.17	400.0	IS 5182 (P-25):2018
9.	Benzene	µg/m ³	0.15	5.0	IS 5182 (P-11):2006 (RA 2017)
10.	Benzo (a) Pyrene	ng/m ³	N.D.	01	IS 5182 (P-12):2004 (RA 2019)
11.	Arsenic (As)	ng/m ³	N.D.	06	As per CPCB Guidelines
12.	Nickel (Ni)	ng/m ³	N.D.	20	IS 5182 (P-26):2020
<p>Note: NAAQS stands for National Ambient Air Quality Standards N.D. stands for Not Detected</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results elicited refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied. Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified. 					
 (Saurabh Sharma) Review By		 Seal		 (Jag Mohan Sharma) Authorized Signatory	
*** END OF REPORT ***					

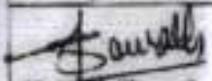
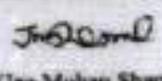


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Office : 88/40, Heera Path Mansarovar, Jaipur - 302020 | Website : www.nakshatraenviro.in
Lab: 48, Solitaire Industrial Park, Phase-I, Near RIICO Industrial Area, Bagru (Ext.), Dahmi Katan, Jaipur-303007
E-mail : neslab2004@gmail.com, nakshatraenviro@gmail.com

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Reference No.: NES230127014		Date: 01/02/2023			
TEST CERTIFICATE					
AMBIENT AIR QUALITY MONITORING					
Issued to	M/s. Nayara Energy Limited Rail Fed. Petroleum Storage Depot				
Address	At/ near Village - Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)				
Industrial Activity	Petroleum Storage Depot				
SAMPLE IDENTIFICATION DETAILS					
Sampling Location	Near Main Gate				
Date of Sampling	27/01/2023				
Ambient Temperature	Max. 23°C & Min. 8°C				
Relative Humidity	43%				
Meteorological Conditions	Clear Sky				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl. No.	Parameters	Unit	Values Found	NAAQS	Protocol
1.	PM ₁₀	µg/m ³	84.50	100.0	IS 5182 (P-23):2006 (RA 2017)
2.	PM _{2.5}	µg/m ³	39.25	60.0	IS 5182 (P-24):2019
3.	Sulphur dioxide (SO ₂)	µg/m ³	9.12	80.0	IS 5182 (P-02):2001 (RA 2017)
4.	Oxides of Nitrogen (NO ₂)	µg/m ³	27.56	80.0	IS 5182 (P-06):2006 (RA 2017)
5.	Carbon Monoxide (CO)	mg/m ³	0.62	2.0	IS 5182 (P-10):1999 (RA 2019)
6.	Ozone (O ₃)	µg/m ³	21.40	100.0	IS 5182 (P-09):1974 (RA 2019)
7.	Lead (Pb)	µg/m ³	N.D.	1.0	IS 5182 (P-22):2004 (RA 2019)
8.	Ammonia (NH ₃)	µg/m ³	5.90	400.0	IS 5182 (P-25):2018
9.	Benzene	µg/m ³	0.18	5.0	IS 5182 (P-11):2006 (RA 2017)
10.	Benzo (a) Pyrene	ng/m ³	N.D.	01	IS 5182 (P-12):2004 (RA 2019)
11.	Arsenic (As)	ng/m ³	N.D.	06	As per CPCB Guidelines
12.	Nickel (Ni)	ng/m ³	N.D.	20	IS 5182 (P-26):2020
<p>Note: NAAQS stands for National Ambient Air Quality Standards N.D. stands for Not Detected</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results entered refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied. Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified. 					
 (Seemab Sharma) Review By		 *** END OF REPORT ***		 (Jag Mohan Sharma) Authorized Signatory	



NAKSHATRA ENVIRO SERVICES

M. 94136-66777
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Lab: 46, Solitaire Industrial Park, Phase-I, Near RIICO Industrial Area, Bagru (Ext.), Dahmi Kalan, Jaipur-303007
E-mail : neslab2004@gmail.com, nakshatraenviro@gmail.com

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NABL Accredited, ISO 9001:2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory

Reference No.: NES230127016

Date: 01/02/2023

TEST CERTIFICATE AMBIENT AIR QUALITY MONITORING

Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot
Address	At/ near Village - Sewaipura, Tehsil - Rohat, District - Pall (Rajasthan - IN)
Industrial Activity	Petroleum Storage Depot

SAMPLE IDENTIFICATION DETAILS

Sampling Location	Near MCC Room
Date of Sampling	27/01/2023
Ambient Temperature	Max. 23°C & Min. 8°C
Relative Humidity	43%
Meteorological Conditions	Clear Sky
Period of Testing	28/01/2023 to 01/02/2023

TEST RESULTS

Sl. No.	Parameters	Unit	Values Found	NAAQS	Protocol
1.	PM ₁₀	µg/m ³	81.53	100.0	IS 5182 (P-23):2006 (RA 2017)
2.	PM _{2.5}	µg/m ³	37.02	60.0	IS 5182 (P-24):2019
3.	Sulphur dioxide (SO ₂)	µg/m ³	8.95	80.0	IS 5182 (P-02):2001 (RA 2017)
4.	Oxides of Nitrogen (NO _x)	µg/m ³	26.87	80.0	IS 5182 (P-06):2006 (RA 2017)
5.	Carbon Monoxide (CO)	mg/m ³	0.60	2.0	IS 5182 (P-10):1999 (RA 2019)
6.	Ozone (O ₃)	µg/m ³	18.71	100.0	IS 5182 (P-09):1974 (RA 2019)
7.	Lead (Pb)	µg/m ³	N.D.	1.0	IS 5182 (P-22):2004 (RA 2019)
8.	Ammonia (NH ₃)	µg/m ³	4.13	400.0	IS 5182 (P-25):2018
9.	Benzene	µg/m ³	6.14	5.0	IS 5182 (P-11):2006 (RA 2017)
10.	Benzo (a) Pyrene	µg/m ³	N.D.	01	IS 5182 (P-12):2004 (RA 2019)
11.	Arsenic (As)	ng/m ³	N.D.	06	As per CPCB Guidelines
12.	Nickel (Ni)	ng/m ³	N.D.	20	IS 5182 (P-26):2020

Note: NAAQS stands for National Ambient Air Quality Standards
N.D. stands for Not Detected

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- The results related refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 13 days from the date of issuing of analysis of report unless otherwise specified.

Saurabh Sharma
(Saurabh Sharma)
Review By



Jag Mohan Sharma
(Jag Mohan Sharma)
Authorized Signatory

5



NAKSHATRA ENVIRO SERVICES

M. 94136-66777

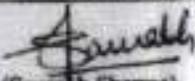
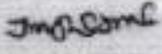
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Reference No.: NES230127021		Date: 01/02/2023			
TEST CERTIFICATE STACK EMISSION MONITORING REPORT					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	At/ near Village - Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)				
Nature of Industry	Petroleum Storage Depot				
SAMPLE DETAILS					
Date of Sampling	27/01/2023				
Stack attached to	Diesel Generator (D.G. Set) No. 1				
Type of Fuel used	Diesel				
Engine Capacity	750 kVA				
Stack Height (above ground)	7 metres				
Diameter of sampling port	152.00 mm				
Sampling Duration	30 minutes				
Operating Schedule (hrs./day)	As per requirement				
Ambient Temperature	21°C				
Stack Gas Temperature	198°C				
Stack Gas Velocity	17.10 m/sec				
Volumetric Flow	681.29 Nm ³ /hr				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl. No.	Parameters	Unit	Values Found	Limits	Protocol
1.	Particulate Matter (PM)	g/kW-hr	0.10	0.2	IS 11255 (P-1):1985 (RA 2019)
2.	Sulphur dioxide (SO ₂)	g/kW-hr	0.72	-	IS 11255 (P-2):1985 (RA 2019)
3.	Oxides of Nitrogen (NO _x)	g/kW-hr	1.85	4.0	IS 11255 (P-7):2005 (RA 2019)
4.	Hydrocarbon (HC)	g/kW-hr	0.26		As per CPCB Guidelines
5.	Carbon Monoxide (CO)	g/kW-hr	1.03	3.5	IS 13270:1992 (RA 2019)
<p>Note: Limits as per Environment (Protection) Rules, 1986.</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied. Sample will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified. 					
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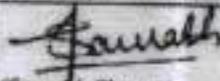
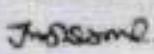


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Reference No.: NES230127022		Date: 01/02/2023			
TEST CERTIFICATE					
STACK EMISSION MONITORING REPORT					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	AU near Village - Sawaipura, Tehsil - Rohar, District - Pali (Rajasthan - IN)				
Nature of Industry	Petroleum Storage Depot				
SAMPLE DETAILS					
Date of Sampling	27/01/2023				
Stack attached to	Diesel Generator (D.G. Set) No. 2				
Type of Fuel used	Diesel				
Engine Capacity	750 kVA				
Stack Height (above ground)	7 metres				
Diameter of sampling port	152.00 mm				
Sampling Duration	30 minutes				
Operating Schedule (hrs./day)	As per requirement				
Ambient Temperature	21°C				
Stack Gas Temperature	202°C				
Stack Gas Velocity	17.08 m/sec.				
Volumetric Flow	632.77 Nm ³ /hr.				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl. No.	Parameters	Unit	Values Found	Limits	Protocol
1.	Particulate Matter (PM)	g/kW-hr	0.09	0.2	IS 11255 (P-1):1985 (RA 2019)
2.	Sulphur dioxide (SO ₂)	g/kW-hr	0.69	-	IS 11255 (P-2):1985 (RA 2019)
3.	Oxides of Nitrogen (NO _x)	g/kW-hr	1.76	4.0	IS 11255 (P-7):2005 (RA 2019)
4.	Hydrocarbon (HC)	g/kW-hr	0.24		As per CPCB Guidelines
5.	Carbon Monoxide (CO)	g/kW-hr	0.98	3.5	IS 13270:1992 (RA 2019)
<p>Note: Limits as per Environment (Protection) Rules, 1986.</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results outlined refer only to the above sample and applicable parameters enforcement of products is neither inferred nor implied. Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified. 					
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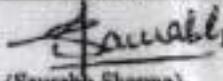
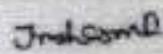


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Reference No.: NES230127023		Date: 01/02/2023			
TEST CERTIFICATE STACK EMISSION MONITORING REPORT					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	At/ near Village - Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)				
Nature of Industry	Petroleum Storage Depot				
SAMPLE DETAILS					
Date of Sampling	27/01/2023				
Stack attached to	Diesel Generator (D.G. Set) No. 3				
Type of Fuel used	Diesel				
Engine Capacity	250 kVA				
Stack Height (above ground)	7 metres				
Diameter of sampling port	152.00 mm				
Sampling Duration	30 minutes				
Operating Schedule (hrs./day)	As per requirement				
Ambient Temperature	21°C				
Stack Gas Temperature	132°C				
Stack Gas Velocity	15.24 m/sec				
Volumetric Flow	598.70 Nm ³ /hr.				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl No.	Parameters	Unit	Values Found	Limits	Protocol
1.	Particulate Matter (PM)	g/kW-hr	0.07	0.2	IS 11255 (P-1):1985 (RA 2019)
2.	Sulphur dioxide (SO ₂)	g/kW-hr	0.56	-	IS 11255 (P-2):1985 (RA 2019)
3.	Oxides of Nitrogen (NO _x)	g/kW-hr	1.19	4.0	IS 11255 (P-7):2005 (RA 2019)
4.	Hydrocarbon (HC)	g/kW-hr	0.18		As per CPCB Guidelines
5.	Carbon Monoxide (CO)	g/kW-hr	0.80	3.5	IS 13270:1992 (RA 2019)
<p>Note: Limits as per Environment (Protection) Rules, 1986.</p> <ul style="list-style-type: none"> This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing. Total liability of this laboratory is limited to the invoice amount. The results enlisted refer only to the above sample and application parameters endorsement of products is neither inferred nor implied. Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified. 					
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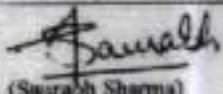
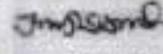


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Reference No.: NES230127024		Date: 01/02/2023			
TEST CERTIFICATE STACK EMISSION MONITORING REPORT					
Issued to:	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address:	At/ near Village - Sawapura, Tehsil - Robat, District - Pali (Rajasthan - IN)				
Nature of Industry:	Petroleum Storage Depot				
SAMPLE DETAILS					
Date of Sampling:	27/01/2023				
Stack attached to:	Fire Fighting Engine - 01				
Type of Fuel used:	Diesel				
Engine Capacity:	420 HP				
Stack Height (above ground):	7 metres				
Diameter of sampling port:	102.00 mm				
Sampling Duration:	30 minutes				
Operating Schedule (hrs./day):	As per requirement				
Ambient Temperature:	21°C				
Stack Gas Temperature:	102°C				
Stack Gas Velocity:	15.37 m/sec.				
Volumetric Flow:	323.75 Nm ³ /hr.				
Period of Testing:	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl. No.	Parameters	Unit	Values Found	Limits	Protocol
1.	Particulate Matter (PM)	mg/Nm ³	32.57	150	IS 11255 (P-1):1985 (RA 2019)
2.	Sulphur dioxide (SO ₂)	mg/Nm ³	20.45	--	IS 11255 (P-2):1985 (RA 2019)
3.	Oxides of Nitrogen (NO _x)	mg/Nm ³	120.81	710	IS 11255 (P-7):2005 (RA 2019)
4.	Hydrocarbon (HC)	mg/Nm ³	13.90	100	As per CPCB Guidelines
5.	Carbon Monoxide (CO)	mg/Nm ³	68.50	150	IS 13270:1992 (RA 2019)
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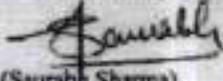
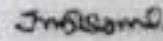
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Reference No.: NES230127025		Date: 01/02/2023			
TEST CERTIFICATE STACK EMISSION MONITORING REPORT					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	At/ near Village - Sawraipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)				
Nature of Industry	Petroleum Storage Depot				
SAMPLE DETAILS					
Date of Sampling	27/01/2023				
Stack attached to	Fire Fighting Engine - 02				
Type of Fuel used	Diesel				
Engine Capacity	420 HP				
Stack Height (above ground)	7 metres				
Diameter of sampling port	102.00 mm				
Sampling Duration	30 minutes				
Operating Schedule (hrs./day)	As per requirement				
Ambient Temperature	21°C				
Stack Gas Temperature	107°C				
Stack Gas Velocity	15.63 m/sec.				
Volumetric Flow	345.87 Nm ³ /hr.				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl No.	Parameters	Unit	Values Found	Limits	Protocol
1.	Particulate Matter (PM)	mg/Nm ³	30.75	150	IS 11255 (P-1):1985 (RA 2019)
2.	Sulphur dioxide (SO ₂)	mg/Nm ³	25.94	--	IS 11255 (P-2):1985 (RA 2019)
3.	Oxides of Nitrogen (NO _x)	mg/Nm ³	127.88	710	IS 11255 (P-7):2005 (RA 2019)
4.	Hydrocarbon (HC)	mg/Nm ³	15.46	100	As per CPCB Guidelines
5.	Carbon Monoxide (CO)	mg/Nm ³	70.56	150	IS 13270:1992 (RA 2019)
Note: Limits as per Environment (Protection) Rules, 1986.					
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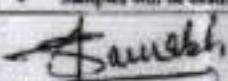
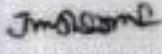


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Reference No.: NES230127026		Date: 01/02/2023			
TEST CERTIFICATE STACK EMISSION MONITORING REPORT					
Issued to	M/s. Nayara Energy Limited Rail Fed Petroleum Storage Depot				
Address	At/ near Village - Sawaipura, Tehsil - Rohat, District - Pali (Rajasthan - IN)				
Nature of Industry	Petroleum Storage Depot				
SAMPLE DETAILS					
Date of Sampling	27/01/2023				
Stack attached to	Fire Fighting Engine - 03				
Type of Fuel used	Diesel				
Engine Capacity	420 HP				
Stack Height (above ground)	7 metres				
Diameter of sampling port	102.00 mm				
Sampling Duration	30 minutes				
Operating Schedule (hrs./day)	As per requirement				
Ambient Temperature	21°C				
Stack Gas Temperature	100°C				
Stack Gas Velocity	15.07 m/sec.				
Volumetric Flow	331.74 Nm ³ /hr.				
Period of Testing	28/01/2023 to 01/02/2023				
TEST RESULTS					
Sl. No.	Parameters	Unit	Values Found	Limits	Protocol
1.	Particulate Matter (PM)	mg/Nm ³	34.80	150	IS 11255 (P-1):1985 (RA 2019)
2.	Sulphur dioxide (SO ₂)	mg/Nm ³	22.64	--	IS 11255 (P-2):1985 (RA 2019)
3.	Oxides of Nitrogen (NO _x)	mg/Nm ³	137.96	710	IS 11255 (P-7):2005 (RA 2019)
4.	Hydrocarbon (HC)	mg/Nm ³	15.06	100	As per CPCB Guidelines
5.	Carbon Monoxide (CO)	mg/Nm ³	72.64	150	IS 13270:1992 (RA 2019)
Note: Limits as per Environment (Protection) Rules, 1986.					
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**Inspection / Action taken report
in the matter of O. A. No. 539/2022 (cz),
Omaram Banjara v/s State of Rajasthan**

In reference to the Hon'ble National Green Tribunal order dated 05.09.2022, in the matter of O.A. No. 539/2022 (cz), "Omaram Banjara Versus State of Rajasthan", regarding a complaint that **M/s Nayara Energy Limited (here-in-after referred as "unit") indulged in illegal mining of soil from Goucher (Pasture) land, public ponds and water bodies of the nearby villages and uprooted thousands of trees in Chotila, Tehsil Rohat, District Pali (Rajasthan) and thereby damaged the environment, below mentioned Joint Committee was constituted in the matter :-**

- i. **Collector, Pali, Rajasthan**
- ii. **DFO/ Dy. Conservator of Forest, District Pali, Rajasthan**
- iii. **One representative of Rajasthan State Pollution Control Board, Rajasthan**

In reference to aforesaid directions, the District Collector, Pali has appointed Sub-Divisional Magistrate (SDM) Pali to represent him in the joint committee, further, District Collector has also directed Mining Engineer (M.E.), Sojat, Pali and Tehsildar, Rohat Pali to be a part of the committee in order to verify the factual cum evidence-based status regarding the complaint.

Hence, the committee thus comprising of Sh. S. Sarath Babu (DFO Pali), Sh. Lalit Goel (SDM Pali), Sh. Rahul Sharma (Regional Officer, RSPCB Pali), Sh. Dheeraj Panwar (ME, Sojat) and Sh. Praveen Kr. Choudhary (Tehsildar Rohat) have inspected the alleged site in the presence of unit representatives Sh. Abnish Kumar Choudhary (Project Incharge), Sh. Vinay Ghatole (Operation Incharge), Sh. Sunil Yadav (Safety Incharge). The

Action Taken Report | O.A. No. 539/2022

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complainant Sh. Omaram Banjara was telephonically communicated to join the committee during the visit dated 18.11.2022 and has assured to join the visit, however, he has failed to appear at the given time and also didn't respond to number of phone calls made during the visit.

The joint committee then visited the alleged site, during the visit, following observations were made -

1. That the unit situated at Sawaipura, Tehsil Rohat, District Pali is engaged in storage of Petroleum Products (Motor Spirit (MS) and High-Speed Diesel (HSD)) for which unit has obtained Consent to Establish under Water Act, 1974 and Air Act, 1981 vide Head Office, RSPCB, letters dated 10.06.2020 and 23.03.2022. Copies enclosed as **Annexure 01**.
2. That M/s Nayara Energy Limited has also obtained Consent to Operate under Water Act, 1974 and Air Act, 1981 vide Head Office, RSPCB, letters dated 09.02.2022 and 29.06.2022 which is valid upto 30.09.2026 and 31.03.2027 respectively. Copies enclosed as **Annexure 02**.
3. That the matter of illegal excavation of soil was investigated and the unit representatives submitted that the land for non-agricultural industrial purpose viz. Storage of Petroleum was allotted from the office of District Collector Pali and SDM Rohat and copy of land conversion orders from the office of District Collector Pali and letter from office of SDM Rohat are enclosed as **Annexure 03**.
4. That the unit was issued Interim (Provisional) No Objection Certificate (NOC) from the office of District Magistrate, Pali which was issued based on the site reports submitted by

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SDM Rohat and Tehsildar, Rohat which is issued only after verification of the land regarding availability of trees, shrubs etc. Therefore, allegation of cutting of trees at the construction site of the unit becomes null and void. Copy of DM NOC dated 09.09.2021 along with SDM Rohat letter dated 08.10.2020 regarding Tehsildar Rohat report dated 08.10.2020 enclosed as Annexure 04.

5. Unit representative has further submitted that at the time of acquisition of the land, the land was having several natural dugs and pits which were required to be filled to make the land even for required purpose; also, unit representative has submitted the photographs of the uneven land taken during the year 2020. (Copy enclosed as Annexure 05).
6. Unit representative has also submitted that no cutting of trees were done by the unit as no trees were present at the land for which they have taken the permission from the Office of Tehsildar, Rohat, Pali which is a pre-requisite condition during land conversion process. Only shrubs were present at the site which was cleared for gainful utilization of the land. Photographs taken by the unit in the year 2020 showing the status of shrubs present at the site is enclosed as Annexure 06.
7. Unit representatives have submitted that no illegal mining of soil has been done in an around the nearby villages as alleged in the complaint, however, the work of filling and levelling of land was accorded to M/s SP Construction and M/s NMC industries who has started excavation of soil initially which was penalized by the Mining Department and has charged and recovered penalty fees of

Rs. 7,90,000. Both the units have then obtained short term permit for excavation of ordinary soil and moorum soil from the office of Mining Engineer, Dept. of Mines and Geology, Sojat City, Pali vide letters dated 28.04.2020, 16.02.2021 & 19.03.2021 (Copy of Short-Term Permit are enclosed as Annexure 07).

8. Mining Department has verified the deposition of applicable Royalty Fee and other related fee along with penalty fee. Copies of deposition of applicable Fees are enclosed as Annexure 08.
9. In order to verify the illegal excavation at the alleged sites viz. *Chotila Sarvajanik Nada, Kerla Railway Station Sarvajanik Talab, Dharmdhari Sarvajanik Talab, Bandai Sarvajanik Talab and Putaliya Nada* the aforementioned joint team inspected these sites and during the visit no illegal mining and cutting of trees were observed. These sites are majorly having shrubs and trees of *Khejri and Babool*. GPS based photographs taken during the visit are enclosed as Annexure 09.
10. Also, the area for excavation of soil (for which Short-Term Permits have been obtained by the unit from Mining Department) was visited by the team and no mining and excavation of soil was observed during the visit, however, a large pit size of approximately 100m x 80m x 3m was observed which shows that the mining was done in the said area for filling of the land of M/s Nayara Energy Limited. GPS based photographs taken during the visit are enclosed as Annexure 10.

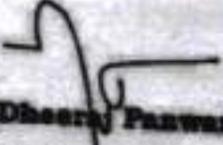
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11. Unit representative submitted that complaint made by Sh. Omaram Banjara, is baseless and the complainant was earlier engaged as sub-contractor for civil work under M/s SP Construction (copy of payments made by M/s S.P. Construction to Sh. Banjara is enclosed in Annexure 11) who was then fired from the services due to payment disputes after which Sh. Banjara has made several fake complaints against M/s Nayara Energy i.e. filed case in Rajasthan High Court, applied RTIs in the several departments etc. without having any reasonable evidences. Copy of HC case enclosed as Annexure 12.

Comments: -

- a) The visit was fixed after having confirmation from the complainant Sh. Omaram Banjara who has ensured to be present with all relevant records/ evidences who had then not joined the visit despite number of calls made to him and has also failed to submit the evidences, as alleged in the complaint. The committee has also found that Sh. Banjara is a habitual complainant and has made several complaints at various Courts in several matters without any substantial evidences.
- b) Record of Mining Department shows that the mining of soil has been carried out after obtaining valid Short-Term Permit from the Department. Also, unit has submitted royalty fee, penalty fee and other fee as applicable.
- c) Photographs of the site, for which STPs were obtained from Mining Department, taken by the unit during year 2020 shows that only shrubs were present and no evidences of cutting of trees at the site were observed.


(Dheeraj Panwar)
Mining Engineer
Mines Dept., Sojat City Dist.
Pali


(Rahul Sharma)
Regional Officer
RSPCB, Pali


(Praveen Kr. Choudhary)
Tehsildar, Rohat
Pali


(Lalit Goyal)
Sub-Divisional Officer,
Pali


(Sh. S. Sarath Babu)
Deputy Conservator of Forest
Forest Department, Pali

C/s

District Collector,
Pali
नमिता मेहता
जिला कलेक्टर, पाली

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
 (See Rule - 10)
 Final Report

Report No. : 2067

Report On : 20/03/2023

I hereby certify that I Yash Pal Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/03/2023 from KAILASH DAN, JSO, Pali, RSPCB Pali & NIRANJAN ATAL, JSO, Pali, RSPCB Pali a sample of Ambient Air Quality of M/S NAYARA ENERGY LIMITED, Plant - , , City- SAWAIPURA Tehsil- Pali, District- Pali Collected from Ambient Air Quality Monitoring at Admin Buliding of Unit Collected on 17/03/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 20/03/2023 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	62
2	Sulphur Dioxide as SO ₂ $\mu\text{g}/\text{m}^3$	07.1
3	Oxides of Nitrogen as NO _x $\mu\text{g}/\text{m}^3$	23.2

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On: 20/03/2023

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Pali

SA-6, Mandia Road, Industrial Area, Pali

Phone: 02932-231616

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 17/03/2023

MONITORED BY : NIRANJAN ATAL, JSO, Pali

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	2066	NAYARA ENERGY LIMITED, KHASRA NO 272, 273/4, 273/17, 273/19, 276, 276/1, 276/2, 277, 277/1, 278/1, 278/2, 279/4, 279/16, 279/23, 279/27, 279/35 SAWAIPURA Tehsil: Pali District: Pali	Ambient Noise Level Monitoring at Admin Building of Unit	17/03/2023	55.3	ND

[Signature]
BOARD ANALYST

Rajasthan State Pollution Control Board

* ND - Not Done

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FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
 (See Rule - 10)
 Final Report

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Yash Pal Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
 Regional Office Pali
 SA-6, Mandia Road, Industrial Area, Pali
 Phone: 02932-231616

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R/3/7

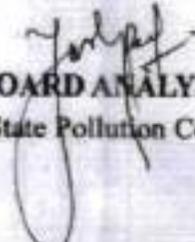
285

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 17/03/2023

MONITORED BY : NIRANJAN ATAL, JSO, Pali

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BOARD ANALYST

Rajasthan State Pollution Control Board

* ND = Not Done

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